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**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**GUWAHATI BENCH**  
**GUWAHATI-05**

(DESTRUCTION OF RECORD RULES, 1990)

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SECTION OFFICER (Judl.)

FORM NO. 4

(See Rule 42)

# In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET

APPLICATION NO. 81/2000

OF 199

Applicant(s) Md. Akhtar Hussain.

Respondent(s) Union of India and o/s.

Advocate for Applicant(s) Dr. N. K. Singh M.A. Rashid  
Mr. R. K. Dev Choudhry

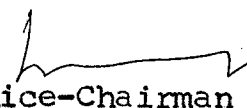
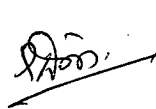

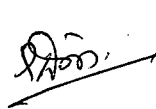
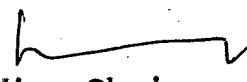
Advocate for Respondent(s) C.G.S.C

Notes of the Registry	Date	Order of the Tribunal
<p><u>Undisputed</u></p> <p>Application No. 81/2000            Filed on 22.2.2000            492/214            22.2.2000            [Signature]            25/2/2000</p> <p>2-3-2000</p>	<p>25.2.2000</p>	<p>Present : Hon'ble Mr. Justice D.N. Baruah, Vice-Chairman and Hon'ble Mr. G.L. Sanglyine, Administrative Member.</p> <p>Application is admitted. Issue usual notices. Returnable by 27.3.00.</p> <p>Written statement within four weeks. List on 27.3.00 for filing of written statement and further orders.</p> <p>[Signature] Member            [Signature] Vice-Chairman</p>
<p>Service of notices prepared and sent to D. Section for issuing of the same to the respondents through Regd. post with A.D. vide D.Nos. 669 to 675 Atd.</p> <p>3-3-2000</p>	<p>27.3.00</p>	<p>On the prayer of Mr. A. Deb Roy, learned Sr. C.G.S.C. two weeks further time is allowed for filing of written statement.</p> <p>List on 25.4.2000 for written statement and further orders.</p> <p>[Signature] Member</p>

trd

Member

Notes of the Registry	Date	Order of the Tribunal
<p>25.4.00</p> <p>9 - 6 - 2000</p>	<p>25.4.00</p>	<p>Two weeks further time allowed for submitting of written statement on the prayer of Mr B.C. Pathak, learned Addl. C.G.S.C. List for written statement and further orders on 17.5.00.</p> <p>Member</p>
<p>① Notice duly served on R. No. 1 &amp; 3.</p> <p>No. written statement has been filed.</p> <p>12 - 6 - 2000</p> <p>No. written statements has been filed.</p>	<p>nkm</p> <p>17.5.00</p>	<p>Mr A. Deb Roy on behalf of Mr B.C. Pathak, learned Addl. C.G.S.C seeks time to file written statement. List on 13.6.00 for written statement and further order.</p> <p>Member (J)</p>
<p>13.6.00</p>	<p>pg</p> <p>13.6.00</p>	<p>The learned counsel for the respondents Mr. B.C. Pathak requests for two weeks time to file written statement. Time is allowed. List on 28.6.00 for written statement and further orders.</p> <p>Member (J)</p>
<p>1 - 11 - 2000</p> <p>No. wfs has been filed</p>	<p>mk</p>	<p>There is no Bench today. Adjourned 2-7-00.</p> <p>There is no Bench. Adjourned 31-8-00.</p> <p>There is no Bench. Adjourned 2-11-00.</p> <p>Member (J)</p>
<p>28.6.00</p> <p>27.7.00</p> <p>31.8.00</p>	<p>28.6.00</p> <p>27.7.00</p> <p>31.8.00</p>	<p>There is no Bench today. Adjourned 2-7-00.</p> <p>There is no Bench. Adjourned 31-8-00.</p> <p>There is no Bench. Adjourned 2-11-00.</p> <p>Member (J)</p>

Cases of the Registry	Date	Order of the Tribunal
<p>14-11-2000</p> <p>1) Notice duly served on R.No. 1 and 3. Other respondents are still awaited.</p> <p>2) No. w/s has been filed.</p> <p>By 14.11.</p> <p>No. written statement has been filed.</p> <p>By 17.12.2000</p>	<p>2.11.00</p> <p>lm</p> <p>15.11.2000</p> <p>nkm</p>	<p>Present: Hon'ble Mr. Justice D.N. Choudhury, Vice-Chairman.</p> <p>Two weeks time is allowed on the prayer of Mr. B.C. Pathak, learned Addl. C.G.S.C for filing of written statement.</p> <p>List on 15.11.00 for orders.</p> <p> Vice-Chairman</p>
<p>2.3.2001</p> <p>w/s has been filed by the respondents Nos 1 to 4.</p> <p></p> <p>The case is fixed at circuit sitting at Manipal.</p> <p>NB 21/5/07</p>	<p>8.12.00</p> <p>12-2</p> <p>11.4.</p>	<p>Service of notice on the respondents complete. Several adjournments were granted on the prayer of the respondents to file written statement. No written statement has so far been filed. Three weeks further time is allowed to the respondents, as a last chance, to submit their written statement. List it for orders on 8.12.2000.</p> <p> Vice-Chairman</p>
<p>2.3.2001</p> <p>w/s has been filed by the respondents Nos 1 to 4.</p> <p></p> <p>The case is fixed at circuit sitting at Manipal.</p> <p>NB 21/5/07</p>	<p>8.12.00</p> <p>12-2</p> <p>11.4.</p>	<p>List the matter for hearing on 12.2.2001. The respondents may file written statement within two weeks from today. The applicant may, if so desire, file rejoinder within two weeks therefrom.</p> <p> Vice-Chairman</p> <p>No. D. N. Adjournment to 11.4.2001.</p> <p>Ms A.K.S. 12-2</p> <p>There is no provision bench today. The case is adjourned to 11.5.2001.</p> <p>Ms A.K.S. 11.4.</p>

Notes of the Registry	Date	Order of the Tribunal
	28.5.2001 (Imphal)	<p>Present: Hon'ble Mr Justice A. Agarwal, Chairman</p> <p>Hon'ble K.K. Sharma, Administrative Member.</p> <p>The applicant being an aspirant for appointment to the post of Lower Division Clerk (LDC for short) in the Office of the Accountant General (A&amp;E), Manipur, Imphal had applied for the same through the Staff Selection Commission. The Office of the Accountant General had initially announced five vacancies for the aforesaid post. The applicant was one of the five candidates who had been recommended by the Staff Selection Commission. The Office of the Accountant General has selected and appointed respondents No.6 and 7 to the exclusion of the applicant, though the applicant had been seeded higher in order of merit by the Staff Selection Commission. On a query being made in respect of the aforesaid selection, the Office of the Accountant General took up a stand that it had only two vacancies and no further vacancy was available for appointing the applicant. Though the applicant has thereafter been selected and appointed as LDC with the Survey of India, by the present O.A. he claimed that he is entitled to be appointed as LDC in the Office of the Accountant General. He disputes the stand taken by the aforesaid office that there were only two vacancies and no further vacancies are available for him. Though the official respondents, being respondent Nos.1 to 4 have been duly served and they have submitted their written statement, as far as the Office of the Accountant General, respondent No.5 is concerned as also private</p>

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Notes of the Registry	Date	Order of the Tribunal
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28.5.2001

respondent Nos.6 and 7, whose selection as LDC is impugned herein, did not appear to have been served.

In the circumstances, the Registry is directed to issue fresh notices to the aforesaid concerned respondents, returnable by 9.7.2001.

List on 9.7.01 for hearing.

*[Signature]*

By order

Order dtd. 28/5/01 communicated to the parties concerned vide DINo 2071/572 dtd 14/6/07

13/6/07

Written statement filed on behalf of R.No. 1 to 4.

30/6/07

9.7.2001

Heard counsel for the parties.

By order dated 28-5-2001 the Registry was directed to issue fresh notices to Respondent Nos. 6 & 7 whose selection as LDC is impugned in this proceeding. Despite positive order of the Bench the Registry did not issue fresh notices to the concerned respondents. The Registry is to explain for the laches within 24 hours. The applicant is also directed to take step to serve notices on Respondents Nos.6 & 7 within 24 hours and Registry. therefore reissue fresh notices on the Respondent Nos.6 & 7 Md. Sirajur Rahman and Mr.Y. Prasant Singh respectively within 24 hours on receipt of the notices.

List the case for further orders on 10.7.2001.

*[Signature]*

Member

*[Signature]*

Vice-Chairman

bb

10.7.01

Heard learned counsel for the parties. Since steps has been taken by the counsel for the parties office is directed to issue notice ~~to~~ and put up thereafter.

List on 9.8.2001 for order.

*[Signature]*

Member

*[Signature]*

Vice-Chairman

By order

Accordingly Notice prepared and sent to 8/8 for issuing the Respondent No. 6 & 7 by Regd AD vide DINo 2513/4 dtd 13/7/07.

11/7/07

pg

WS 11/7/2007

6) 07/8/11/2001

Notes of the Registry	Date	Order of the Tribunal
	9.8.01	<p>Await service reports on respondents nos. 6 and 7. List on 6/9/01 for order.</p> <p><i>K. U. Sharma</i> Member</p> <p><i>[Signature]</i> Vice-Chairman</p>
mb	6.9.01	<p>It is informed by Shri B.C.Pathak, Addl. C.G.S.C. and the learned counsel for the applicant that service report of the two private respondents respondent Nos. 6 and 7 is not complete. List on 3/10/01 for order.</p> <p><i>K. U. Sharma</i> Member</p>
mb	3.10.01	<p>List on 16.11.2001 for further order.</p> <p><i>[Signature]</i> Vice-Chairman</p>
<p>bb</p> <p>W/S has been filed</p> <p><i>[Signature]</i> 20.12.01</p>	16.11.01	<p>Notice is sent to the respondents Nos. 6 and 7 by registered A/D. Accordingly, notice on respondents nos. 6 and 7 served. The case is ready for hearing. List on 21/12/01 for hearing.</p> <p><i>K. U. Sharma</i> Member</p> <p><i>[Signature]</i> Vice-Chairman</p>
mb	21.12.2001	<p>The case pertains to the recruitment in the Lower Division Clerks Grade pursuant to the Lower Division Clerks Grade Examination, 1996 for Manipur Zone conducted by the Staff Selection Commission, North Eastern Circle. According to the applicant he was placed at serial No.2 in the selection test and naturally he was to be taken in one of the two vacant posts. Instead persons below him, namely respondent Nos.6 and 7 were appointed. The respondent Nos.1, 2 and</p>

Notes of the Registry

Date

Order of the Tribunal

21.12.2001

4 submitted their written statements and in the written statements they also did not dispute that in the process of appointment merit was ignored. The appointment was made by the respondent No.5 - Accountant General (A&E), Manipur, Imphal who has not filed any written statement despite opportunity granted. In the circumstances we direct the Accountant General (A&E), Manipur to appear in person alongwith the connected records on 29.1.2002.

List the matter for hearing on 29.1.2002.

Furnish a copy of the order to Mr B.C. Pathak, learned Addl. C.G.S.C. to enable him to take necessary steps for appearance of the Accountant General (A&E), Manipur. It would be open for the said respondent to submit a written statement on his behalf explaining his stand in the matter.

*K. K. Sharma*

Member

*[Signature]*

Vice-Chairman

Order dtd 21/12/01  
Communicated to the  
parties concerned.  
*[Signature]*

15.2.02  
copy of the order  
has been sent to the  
office. for filing the  
same to the applicant  
as well as to the  
Govt. Adv. for the  
Registry.  
at

30.1.02

Judgment delivered in open Court.  
Kept in separate sheets. Application is  
disposed of. No costs.

*K. K. Sharma*  
Member

*[Signature]*  
Vice-Chairman

lm

*[Signature]*  
29.2.2002



CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

Original Application No. 81 of 2000.

Date of Decision 29-01-2002...

----- Md. Akhter Hussain ----- Petitioner(S)

----- Mr. N.K. Singh, Mr. A. Rashid ----- Advocate for the  
Mr. R.K. Dev Choudhury. Petitioner(s)  
-Versus-

----- Union of India & Ors. ----- Respondent(s)

----- Mr. B.C. Pathak, Addl. C.G.S. C. ----- Advocate for the  
Respondent(s)

THE HON'BLE MR. JUSTICE D.N. CHOWDHURY, VICE CHAIRMAN.  
THE HON'BLE MR. K.K. SHARMA, ADMINISTRATIVE MEMBER.

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether the Judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble : Vice-Chairman.

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CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

Original Application No.81 of 2000

Date of Order: This the 29th Day of January 2002

HON'BLE MR.JUSTICE D.N.CHOWDHURY, VICE-CHAIRMAN  
HON'BLE MR.K.K.SHARMA, ADMINISTRATIVE MEMBER

1. Md.Akhtar Hussain,  
Son of late Md.Rahmadullah @ Rahmatullah of Lilong Rairen  
Makhong, P.O. & P.S.Lilong.  
Dist. Thoubal, Manipur. ... .. Applicant

By Advocate Dr.N.K.Singh, Mr.A Rashid, Mr.R.K.Dev Choudhury

-Vs-

1. Union of India,  
Represented by the Secretary,  
Ministry of Personnel & Training,  
New Delhi.
2. The Secretary, Staff Selection Commission,  
Block No.12, CGO Complex, Lodhi Road,  
New Delhi-110003.
3. The Director, North Eastern Circle, Survey of India,  
Shillong-793001, Meghalaya
4. The Regional Director(NER)  
Staff Selection Commission,  
Rukmini Nagar, Guwahati-6.
- 5) The Accountant General(A&E)  
Manipur, Imphal.
- 6) Md. Sirajur Rahman,  
S/O Md.Samar Jaman  
of Lilong Hangamthabi  
P.O. & P.S.- Lilong, Manipur.  
At present working as LDC in the  
office of the Accountant General(A&E),  
Manipur, Imphal.
- 7) Shri Y.Prasant Singh, at present  
working as LDC in the office of the Accountant  
General (A&E), Manipur, Imphal. ... .. Respondents

By Advocate Mr.B.C.Pathak, Addl.C.G.S.C.

\_O\_R\_D\_E\_R\_

D.N.CHOWDHURY, V.C.J:

The Staff Selection Commission notified for  
recruitment of clerks in 1996 for Groups of services/  
offices mentioned therein, through Employment News dated

contd/-

27th April -3rd May 1996. The applicant applied for the post of LDC by giving preferences/option under the Group of 'Y' Group Service Zone-Manipur for Item No.21 namely; office of the Comptroller & Auditor General of India, Accountant General (Audit) and Accountant General(Accounts and Estt). The final result was published through Employment News (weekly) for group of 'X' and 'Y' posts separately on merit basis. In the said declaration of final result 2127 candidates including Reserved Categories for Group 'X' posts and 4684 candidates including Reserved Categories for Group 'Y' posts were recommended for appointment. For Group 'Y' service, Manipur Zone- Manipur 10(ten) candidates were declared passed in which the applicant was shown in SL.No. 2 and the Respondent No.7 was placed at Sl.No.5 in the merit list, though as per existing rules as well as conditions mentioned in the notice the persons were to be appointed on the basis of merit. The applicant was not appointed to the post, instead of Respondent No.6 and 7 were accommodated. The applicant moved the authority demanding justice by granting appropriate remedy. The applicant first moved the Gauhati High Court by a Writ Petition and thereafter he approached this Tribunal by way of O.A. challenging the legitimacy the action of the respondents. The Respondents No.1,2 & 4 submitted their written statement. In the written statement it was stated that the demand has placed to the Regional Director, SCC, for sponsoring the names of the successful candidates and the Staff Selection Commission sponsored the name of the applicant alongwith others for appointment against the vacant post of LDC in the Survey of India. Accordingly, the applicant was appointed by Survey

contd/-

of India by Respondent No.3. It appears from the materials on record, the applicant though was placed at higher post the Respondent No.5 most illegally accommodated persons ignoring the merit position. From the communication dated 16th Nov.1998 sent by the Regional Director(NER), Staff Selection Communication, addressed to the Deputy Accountant General(A&E) Manipur, Imphal, it appears that the Respondent No.5 appointed persons with lower rank violating the existing norms. The Staff Selection Commission by the said communication asked for explanation the reasons for not intimating the higher rank in the existing vacancy at this stage. The Respondent No.5 Accountant General (A&E) in reply to the letter dated 16.11.98 informed the Regional Director that they had decided to review the matter on the complaint of the applicant and requested that Regional Director to return the Dossier of the applicant to take appropriate steps by the office of Respondent No.5. In the meantime the applicant was engaged in survey of India at the instance of the Staff Selection Board. The Respondent No.3, the Director Survey of India, North Eastern Circle in the communication dated 13th April '99 informed the Accountant General, Manipur that they were agreeable to release the applicant to be accommodated to the office of Respondent No.5 provided the replacement was available. From the on going discussion it appears that error was committed by the Respondent No.5. The Respondent Nos.2,3 and 4 did their best to rectify the situation. As seen from the available documents the respondents have now decided to retrieve the situation by accommodating the applicant in the office of the Accountant General (A&E) Manipur as Lower Division Clerk on the basis of Recruitment process initiated by the Respondents vide Employment News(weekly) published from New Delhi, dated 27th April - 3rd May, 1996 and


contd/-

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and on the basis of Notification issued by the Staff Selection Commission.

In view of the firm stand taken by the Respondents we are of the opinion that the applicant may now be accommodated in the office of the Respondent No.5 on the basis of the aforementioned selection, since the applicant was appointed on the basis of selection process initiated in 1996. His seniority in the office of the Accountant General (A&E), Manipur shall be determined on the basis of the merit list of the final result of the Recruitment of Clerks, 1996 conducted by the staff Selection Commission. It is expected that the respondents shall now complete the exercise and the applicant shall be posted in the office of the Accountant General (A&E) Manipur, Imphal and the concerned Respondents are directed to provide replacement of the applicant in Survey of India as expeditiously as possible preferably within three months from the date of receipt of this order.

Subject to the observations made above, the application is disposed of. There shall however, be no order as to costs.

  
(K.K. SHARMA)  
ADMINISTRATIVE MEMBER)

  
(D.N. CHOWDHURY)  
VICE-CHAIRMAN

LM

14

16<sup>th</sup> 25 FEB 2000  
Guwahati Bench

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:  
GUWAHATI BENCH: GUWAHATI.

(AN APPLICATION UNDER SECTION 19 OF THE  
CENTRAL ADMINISTRATIVE TRIBUNAL ACT, 1985)

ORIGINAL APPLICATION No. 81 of 2000.

Md. Akhtar Hussain - Applicant.

-Versus-

Union of India & others.

▪ Respondents.

I N D E X

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Filed by : *Ranjit Kumar Dev Choudhury*  
Advocate.

*Md. Akhtar Hussain.*

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:  
GUWAHATI BENCH: GUWAHATI.

(AN APPLICATION UNDER SECTION 19 OF THE  
CENTRAL ADMINISTRATIVE TRIBUNAL ACT, 1985)

ORIGINAL APPLICATION No. 87 of 2000.

BETWEEN

1] Md. Akhtar Hussain,  
Son of late Md. Rahmadullah  
@ Rahmatullah of Lilong Tairen  
Makhong, P.O. & P.S.-Lilong,  
Dist.- Thoubal, Manipur.

. . . Applicant.

-Versus-

- 1] Union of India.  
Represented by the Secretary,  
Ministry of Personnel &  
Training, New Delhi.
- 2] The Secretary, Staff Selec-  
tion Commission, Block No.  
12, CGO Complex, Lodhi Road,  
New Delhi- 110003.
- 3] The Director, North Eastern  
Circle, Survey of India,  
Shillong - 793001, Meghalaya.
- 4] The Regional Director (NER)  
Staff Selection Commission,  
Rukmini Nagar, Guwahati-6.
- 5] The Accountant General (A&E) |  
Manipur, Imphal.

Md. Akhtar Hussain

15  
Filed by the applicant through  
Ranjit Kumar Dev Choudhary  
Advocate  
25/12/2000

61 The State of Manipur.

6. Md. Sirajur Rahman,  
S/o Md. Samsur Jaman,  
Of Lilong Hangamthabi,  
P.O. & P.S.-Lilong, Manipur.  
At present working as L.D.C.  
in the Office of the Account-  
tant General (A & E),  
Manipur, Imphal.

7. Shri Y. Prasant Singh, at  
present working as L.D.C. in  
the Office of the Accountant  
General(A&E),  
Manipur, Imphal.

. . . Respondents.

DETAILS OF THE APPLICATION:

13. PARTICULARS OF THE ORDER AGAINST  
WHICH THE APPLICATION IS MADE:

This application is made against the Order No. DAG/Admn(A&E)/2-39/Recruit/84-94 dated 25-05-98 of the Office of the Accountant General(A & E) Manipur, Imphal whereby the respondent No. 6 was appointed as an L.D.C in the Office of the Accountant General (A & E), Manipur, Imphal and the appointment of the Respondent No. 7 in the same Office, who were listed below the applicant in the merit list of the Final Result of the recruitment of clerks, 1996 by the Staff Selection Commission.

*Md. Akhtar Hussain.*



2] JURISDICTION OF THE TRIBUNAL:

The applicants is at present working as L.D.C. in Survey of India, Shillong and the main respondents are the functionaries of the Central Government and the Government of Manipur under the jurisdiction of this Hon'ble Tribunal, Guwahati bench has the jurisdiction to decide the case.

3] LIMITATION:

This application is within the limitation prescribed under Section 21 of the Central Administrative Tribunal Act, 1985. The applicant bona fide pursued the matter before the Hon'ble Gauhati High Court, Imphal court. The Hon'ble High Court my order dated 02-02-2000 allowed the petitioner to file appropriate petition before this Hon'ble Tribunal (Annexure-A/ )

4. FACTS OF THE CASE:

4.1 That through the Employment News, a weekly published from New Delhi, dated 27 April - 3 May, 1996, the Staff Selection Commission notified for recruitment of Lower Division Clerks, 1996 for the following groups of services/Offices:

## GROUP- 'X'

A. Indian Foreign Service (B),  
Grade-VI.

*m. J. Akhtar Hussain.*

- B. Railway Board Secretariat Clerical Service, Grade-II.
- C. Central Secretariat Clerical Service, Lower Division Grade.
- D. Armed Forces Head Quarter Clerical Service, Lower Division Grade.
- E. Ministry of Parliamentary Affairs
- F. President's Secretariat

Group 'Y':

1. Equivalent/comparable posts in subordinate offices of Government of India located throughout India.
2. Offices of the Comptroller & Auditor General of India, Accountants General (Audit) and Accountant General (Accounts & Estt.) in various states.
3. Controller General of Defence Accounts
4. Central Vigilance Commission

The paragraph No. 2 of the notification mentioned options for groups. It was stated that the post of Lower Division Clerks have been divided into two groups - Group 'X' and Group 'Y' (as mentioned above). The posts under Group 'Y' were in the ministries and Departments of the Central Government and mostly located at Delhi. The posts under Group 'Y' were mostly in subordinate and other offices of the Central Government located in different States/Union Territories. The recruitment to the posts under Group 'X' will be done on an All-India Merit basis whereas the recruitment to the posts under Group 'Y'

*M. Akhtar Hussain*

will be done on the zonal merit basis only. Further, Note-1 inter alia stated that no change in the options for groups once exercised will be entertained after the written examination. Note-2 stated inter alia that the candidate must indicate in column-11 of his Application Form the order of preferences for two groups, viz. 'X' & 'Y'.

Annexure-A/1 is a copy of the relevant portion of the above notification in the Employment News, 27 April & 3 March, 1996.

4.2 That the applicant filled up the form for the said Examination giving preference/option under Group 'Y', Group Service Zone-Manipur for item No. 21, i.e. Office of the Comptroller & Auditor General of India, Accountant General (Audit) and Accountant General (Accounts and Estt) in various states and appeared the Examination under Roll/Admit Card No. 4412757.

4.3 That, the Final Result was declared and published through Employment News (Weekly), 28 March-3 April, 1998 giving Select Lists for Group 'X' and Group 'Y' posts separately on merit basis. In the said declaration of final Result 2127 candidates including Reserved Categories for Group 'X' posts and 4684 candidates including Reserved Categories for Group 'Y' posts were recommended for appointment. And for Group-'Y' service, Zone-Manipur, 10(ten) candidates were

*m. J. Akhtar Hussain.*

declared passed in which the applicant was listed in serial No.2 and the respondent No.7, namely, Md. Sirajur Rahman was placed at serial No.5, in the merit list. The condition No.5(a) of the said Final Result clearly stated that "Subject to their merit position on All-India basis candidates with the first preference for 'Y' Group posts have been first adjusted against vacancies in their own Zone to the extent of availability of vacancies (like SC, ST, OBC, UR, etc.)". In the said Final Result 10 candidates had been declared passed in 'Y' Group service, Zone-Manipur.

Annexure-A/2 is a Xerox copy of the relevant portion of the Final Result published in the Employment News (weekly), 28 March - 3 April, 1998.

4.4 That by letter No. Estt.(A&E)/2-24/SSC/95-96/1607 dated 27-11-96 the Office of the Respondent Nos. 5 informed the Respondent No.4 that there were 5 posts of L.D.C. lying vacant in its Office. The Respondent No.4 accordingly sent the names of the five persons for filling up the vacancies in the Manipur Zone. In the list the applicant's name was in serial No. 2. The Respondent Nos. 6 and 7 were in 4 and 5 respectively. The same list was also on the basis of the merit list of the results declared. The Respondent No.5 by letter dated 21-05-98 returned to the Respondent No.4 dossiers of three candidates including that of the applicant stating that its office was unable to accommodate all the candidates.

*M. J. A. H. Hossain*

Annexure-A/3 is a copy of the above letter dated 27-11-96.

Annexure-A/4 is a copy of the above list sent up by the Respondent No.4.

Annexure-A/5 is a copy of the above letter dated 21-5-98.

4.5 That by order No. DAG/Admn(A&E)/2-39/Recruit/84-94 dated 25-05-98 of the Office of the Accountant General (A & E), Manipur, Imphal, the respondent No. 6 who was placed in serial No.5 in the merit list was given the Offer of appointment superseding the claim of the petitioner who was in serial No.2 in the merit list. The Respondent No.7 who was also below the applicant was also appointed in the same Office.

Annexure-A/6 is a copy of the above order dated 25-05-98.

4.6 That the applicant having come to know of the illegal and arbitrary act of the respondents denying his preferential right to be appointed made a representation to the Regional Director (NER), Staff Selection Commission on 20-07-98 stating inter alia that he has been discriminated in the matter and that he had the preferential right to be appointed in relation to the respondent No.6.

Annexure-A/7 is a copy of the representation dated 20-07-98.

*m. J. Akhtar Hussain.*

4.7 That, thereafter, by order No. CI-2911/4-E-4 dated 10-08-98 of the Survey of India, North Eastern Circle Office, Shillong the applicant was given the offer for appointment to the post of clerk, Lower Division in Survey of India and directed him to report on 1/9/98 to the Estt. & Accounts Officer, North Eastern Circle Office, Shillong.

Annexure-A/8 is a copy of the above order dated 10-08-98.

4.8 That the applicant having found no alternative and believing that there was no vacancy in the Office of the Zonal Accountant General (A&E) accepted the above offer of appointment, but latter on it was found that there was a vacancy in the Office of the Accountant General(A&E), Manipur at the relevant time and still there are vacancies in the same office.

4.9 That after accepting the offer of appointment to the post of clerk, Lower Division in the Survey of India the applicant again approached the Regional Director(NER), Staff Selection Commission for consideration of his case for appointment in the Office of the Accountant General, Manipur, stating that under the relevant rules he had the right to be appointed in the Office of the Accountant General, Manipur.

Annexure-A/9 is the copy of representation.

*md-AKHtar Hussain.*

4.10 That the applicant filed a Civil Rule No. 1013/98 before the Imphal Bench of the Gauhati High Court challenging the illegal act of the respondents. The Hon'ble Court by Order dated 2-2-2000 allowed the petitioner to withdraw the petition and to file appropriate petition before the Hon'ble Central Administrative Tribunal. The Hon'ble court further observed that "the limitation period should be considered by the appropriate authority if such petition is filed before the appropriate authority within a month from today".

Annexure-A/10 is a copy of the above order dated 02-02-2000.

4.11 That the applicant states that as on today 4(four) posts of clerk/LDC are lying vacant in the office of the Accountant General(A&E), Manipur. It may be mentioned in this connection that the Sr. Dy. Accountant General (A&E), Manipur by letter No. Estt(A&E)/2-24/SSC/98-99/2134 dated 30-12-99 requested the Staff Selection Commission, Regional - Officer(NER), Guwahati to make necessary arrangement to fill up the vacant posts of one Hindi Translator (Jr), one Hindi Typist, and two clerk/LDC. Further, 2(two) posts of L.D.C. are also lying vacant in the Audit branch of the Accountant General Office, Manipur, Imphal.

Annexure-A/11 is a copy of the letter dated 30-12-99.

*m. J. Akhtar Hussain.*

4.12 That referring to the above Civil Rule No. 1013/98, the applicant's case, the Respondent No.4 informed the Respondent No.5 by letter dated 16-11-98 "you have returned the dossier of the candidate with higher rank and accommodated the candidate with lower rank which violates the very purpose of drawing a merit list by this commission", and further requested to explain the reasons for not accepting the candidate securing higher rank in examination against existing vacancies in your Office.

Annexure-A/12 is a copy of the above letter dated 16-11-98.

4.13 That with reference to the above letter of the Respondent No.4 dated 16-11-98 the respondent No.5 by his letter dated 23-12-1998 informed the respondent No.4 that they have decided to review the matter with regard to the applicant and requested to return his dossier for necessary action. Again the Respondent No.5 informed the respondent No.2 by letter dated 08-01-99 that the applicant's case for accommodation to the Selected Zone was under the consideration of the authority and further requested to return the dossier of the applicant. Further, by letter dated 11-02-1999 the Respondent No.5 requested the Respondent No.4 to expedite the return of the dossier of the applicant "to avoid legal complication".

md. Akhtar Hussain.



Annexure-A/13 is a copy of the above letter dated 23-11-98.

Annexure-A/14 is a copy of the above letter dated 08-01-99.

Annexure-A/15 is a copy of the above letter dated 11-02-99.

4.14 That the Survey of India, North Eastern Circle Office, Shillong by letter dated 13-04-1999 informed the Respondent No.5 that the dossier could not be returned as they were in the process of preparing the counter affidavit of the case pending before the Hon'ble Gauhati High Court, Imphal Bench with a copy to the Regional Director (NER), Staff Selection Commission, stating that "if Shri Akhtar Hussain is withdrawn from our strength and a replacement is provided to us we can send his dossier to you".

Annexure-A/16 is a copy of the above letter dated 13-04-99.

4.15 That the petitioner submits that the matter with regard to his accommodation to the selected Zone, i.e., Accountant General (A&E), Manipur is pending for final decision.

4.16 That the applicant submits that in the facts and circumstances he is entitled to be treated as appointed to the post of LDC in the office of the Accountant General(A&E), Manipur w.e.f. 25-05-98 when the respondent No.7 was appointed.

*md. Akhtar Hussain.*

51 GROUND FOR RELIEF WITH LEGAL PROVISION:

- 5.1 That the order dated 25-05-98 is unconstitutional and illegal as it is the accepted principle of law that the Offer of appointment are to be made in order of merit of the Select List.
- 5.2 That the applicant has a vested right and in case of appointment he has a preferential right in relation to Respondent Nos.7 and 8 as his position was above the Respondent No.7 & 8.
- 5.3 That the act of the respondents as well as the order dated 25-05-98 is violative of Article 14 of the Constitution of India.
- 5.4 That the order dated 25-05-98 and the appointment No.8 are illegal being contrary to the rules/guidelines for the recruitment of clerks, 1996 as notified in the Employment News, dated 27 April-3 May, 1996 (Annexure-A/1).
- 5.5 That in the interest of justice, equity and fair-play and the principles of law the applicant is entitled to be treated as appointed to the post of LDC in the Officer of the Accountant General(A&E), Manipur, w.e.f. 25-05-98.
- 5.6 That the order dated 25-05-98 is illegal, unconstitutional and also violative of the principles of natural justice and the same is liable to be set aside.

*md. Akhtar Hussain.*

61 DETAILS OF REMEDIES EXHAUSTED:

That there is no other alternative and efficacious remedy available to the applicant except invoking the jurisdiction of this Hon'ble Tribunal.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING IN ANY OTHER COURT:

That the applicant declares that the matter regarding which this application has been made is not pending before any court of law or any other authority or any other bench of the Hon'ble Tribunal.

8. RELIEF SOUGHT FOR:

8.1 That the Order No. DAG/Admn/(A&E)/2-39/Recruit/84-94 dated 25-05-98 of the Office of the Accountant General (A&E), Manipur, Imphal be set aside being illegal and unconstitutional.

8.2 That the Respondents be directed to declare the applicant as appointed to the post of LDC w.e.f. 25-05-98.

That the Respondents be directed to appoint the applicant to the post of L.D.C. in the Office of the Accountant General (A&E) Manipur, Imphal.

*ind. Akhtar Hussain.*

9] INTERIM ORDER PRAYED FOR:

That the respondents may be directed not to fill up one of the four posts of clerk/LDC lying vacant in the Office of the Accountant General(A&E) Manipur as mentioned in the letter dated 30-12-99 and also two posts of L.D.C. lying vacant in the office of the Respondent No.5 as the applicant apprehends that the same may be filled up by newly recruited candidates.

10] THIS APPLICATION IS FILED THROUGH ADVOCATE.

11] Particulars of I.P.O.

NO. of I.P.O.	:	06 492714
Name of the issuing Post Office	:	G.P.O. Guwahati
Date Of Issue of Postal Order	:	22/02/2000
Post Office at which payable	:	Guwahati

12] LIST OF ENCLOSURES: As per Index.

*Md. Akhtar Hussain.*

VERIFICATION

I, Md. Akhtar Hussain, aged about 26 years, son of Late Md. Rahmadullah @ Rahmatullah, working as LDC in Survey of India, Shillong, resident of Lilong Tairn Makhong, P.O. & P.S.- Lilong, District Jhoubal, Manipur do hereby solemnly verify that the statements made in paragraph Nos. 4.2, 4.6, 4.8, 4.9, 4.10 are true to my personal knowledge and those made in paragraph Nos. 4.1, 4.3, 4.4, 4.5, 4.7, 4.11, 4.12, 4.13, 4.14 are believed to be true on legal advise and that I have not suppressed any material fact.

And I sign this verification today on this the 23rd day of February, 2000 at Guwahati.

Declarant.

*Md. Akhtar Hussain.*



# STAFF SELECTION COMMISSION

## NOTICE

### RECRUITMENT OF CLERKS, 1996

30

No. 3/5/96-P&P Staff Selection Commission will hold on Sunday, 22.9.96 a competitive examination for recruitment to the posts of Lower Division Clerks in the pay scale of Rs 950-1500/- for the following Groups of services/offices :-

#### GROUP 'X'

- A Indian Foreign Service (B), Grade VI
- B Railway Board Secretariat Clerical Service Grade II
- C Central Secretariat Clerical Service Lower Division Grade
- D Armed Forces Headquarters Clerical Service Lower Division Grade
- E Ministry of Parliamentary Affairs
- F President's Secretariat

#### GROUP 'Y'

- 1. Equivalent comparable posts in Subordinate Offices of Government of India located throughout India.
- 2. Offices of the Comptroller & Auditor General of India, Accountants General (Audit) and Accountants General (Accounts & Estt.) in various States.
- 3. Controller General of Defence Accounts
- 4. Central Vigilance Commission.

**2. OPTION FOR GROUPS :-** The posts of Lower Division Clerks have been divided into two groups, Group 'X' and 'Y' as mentioned in para 1 of the Notice. The posts under Group 'X' are in the Ministries and Departments of the Central Government and mostly located at Delhi. The posts under Group 'Y' are mostly in the Subordinate and other offices of the Central Government located in different States/Union Territories.

The recruitment to the posts under Group 'X' will be done on an All-India merit basis whereas the recruitment to the posts under Group 'Y' will be done on the Zonal merit basis only, and a candidate of a particular Centre will be eligible for Group 'Y' posts only in the zone shown in column 2 against that Centre in Table under para 18 and not in any other zone. For Group 'X' posts candidates competing from any Centre will be eligible to be considered provided they opt for these posts.

**NOTE I :-** Candidates who are not willing to be posted in Delhi are advised to opt for Group 'Y' posts only. They must however, note that if they opt for Group 'Y' only, they will not be considered for the other Group 'X' even if their All-India Merit position is within the range of available vacancies in Group 'X'. No change in the options for Groups once exercised will be entertained after the written examination.

**NOTE II :-** A candidate must indicate in column 11 of his Application Form (a) the order of preferences for the two Groups viz 'X' & 'Y' (b) the order of preference in respect of Services/posts with in Group 'X' if he/she has opted for 'X' Group. If the order of preference is not indicated in column 11 (a) of the application, it will be assumed that the candidate wishes to be considered for the both the categories of posts and it will be deemed that his first preference is for Group 'Y' and his second preference is for Group 'X' posts for non-Delhi centres and first preference for Group 'X' and second preference for Group 'Y' for Delhi Centre. If the candidate does not indicate preference for services under Group 'X' in column 11 (b), then his order of preference will be taken in the same order as mentioned in para 1 of the Notice.

3. The examination to services posts of Clerks mentioned under Group 'X' will be held in accordance with the Rules published by the Department of Personnel and Training, Ministry of Personnel, Public Grievances and Pension vide their Notification No 9/1/96 CS II in the Gazette of India, Part II Section 3(2) dated 27.4.96.

All provisions contained in the Notification mentioned above shall apply to examination for all the posts under Group 'Y' included in this Notice except where specified otherwise.

**4. NUMBER OF VACANCIES/RESERVATION :-** The number of vacancies in Group 'X' and 'Y' will be determined later. Reservation for SCs, STs, OBCs, Exs and Physically Handicapped (the Deaf and Orthopaedically Handicapped only) shall be taken into account as per vacancy position reported in the groups of services/offices mentioned in para 1. No scribe will be allowed to any candidate including Orthopaedically Handicapped candidates.

Physically Handicapped means a person belonging to any of the following categories:-  
(a) **The Deaf :** The Deaf are those in whom the sense of hearing is non-functional for ordinary purposes of life. They do not hear and understand sound at all even with amplified speech. The cases included in this category will be those having hearing loss more than 90 decibels in the better ear (profound impairment) or total loss of hearing in both ears.

(b) **The Orthopaedically Handicapped :** Orthopaedically Handicapped are those who have a minimum of 40% of physical defect or deformity which causes an interference with the normal functioning of the bones, muscles and joints.

Candidates who wish to be considered against vacancies reserved for physically handicapped persons (orthopaedically handicapped and deaf) must submit requisite certificates as per Appendix-VI/VIII from the competent authority as mentioned therein alongwith their applications for the posts concerned. Otherwise their candidature status will NOT be considered.

**NOTE :-** (Blind/partially Blind candidates need not apply for this examination).

(c) **OTHER BACKWARD CLASSES :-** The OBCs for the purpose of the reserved reservation as per orders of the Government of India issued vide O.M. No. 16012/22-31-ESII(SCT) of 8th September, 1993 by the Ministry of Personnel, Public Grievances & Pensions (Department of Personnel & Trg) would comprise, in the first phase, the castes and communities which are common to both the lists in the report of Mandal Commission and the State Government's lists.

The aforesaid lists of OBCs have been published in the Gazette of India dated 13.9.93 vide No. W-10493/93 BCC (C) dated 10.9.93 in the Gazette of India extraordinary Part I Section I, No 163, dt 20.10.94 vide Mo Welfare Resolution No. 12011/94 BCC dated 19.10.94 and Resolution No. 12011/95 BCC dated 24th May 1995 in the Gazette of India Extraordinary Part I Section I, No 88, dated 25th May 1995. The candidates seeking reservation as OBC should belong to one of the castes mentioned in the above notification and should also be excluded from the creamy layer as mentioned in DP&T O.M. No. 15012/22-31-ESII (SCT) dated 22.11.1994. Candidates who wish to be considered against vacancies reserved for OBC must submit the caste certificate from the competent authority in the proforma given at Appendix IX.

**5. NATIONALITY CITIZENSHIP :-** A candidate must be either (a) a citizen of India or (b) a subject of Nepal or (c) a subject of Bhutan or (d) a Tibetan refugee who came over to India before the 1st January, 1962, with the intention of permanently settling in India or (e) a person of Indian Origin who has migrated from Pakistan, Burma, Sri Lanka, East African countries of Kenya, Uganda, the United Republic of Tanzania, Zambia, Malawi, Zaire, Ethiopia and Vietnam with the intention of permanently settling in India.

(1) Provided that a candidate belonging to categories (b), (c), (d) and (e) above shall be a person in whose favour a certificate of eligibility has been issued by the Government of India.

(2) Provided further that candidates belonging to categories (b), (c) and (d) above will not be eligible for appointment to the Indian Foreign Service (B) Grade VI.

A candidate in whose case a certificate of eligibility is necessary may be admitted to the examination but the offer of appointment will be given only after the necessary eligibility certificate has been issued to him by the Ministry Department which is administratively concerned with the post where the candidate is likely to be appointed.

**AGE :-** (A) A candidate for this examination must have attained the age of 18 years and must not have attained the age of 25 years as on 1st August, 1996 i.e. he must have been born not earlier than 2nd August, 1971 and not later than 1st August, 1978.

**NOTE :- CANDIDATE SHOULD NOTE THAT ONLY THE DATE OF BIRTH AS RECORDED IN THE MATRICULATION/SECONDARY EXAMINATION CERTIFICATE OR AN EQUIVALENT CERTIFICATE ON THE DATE OF SUBMISSION OF APPLICATION WILL BE ACCEPTED BY THE COMMISSION AND NO SUBSEQUENT REQUEST FOR ITS CHANGE WILL BE CONSIDERED OR GRANTED.**

(B) Ex-serviceman fulfilling the conditions laid down by the Govt. from time to time shall be allowed to deduct military service from their actual age and such resultant age should not exceed the prescribed age limit by more than three years.

Candidates admitted to the examination under this age concession will be eligible to compete for all the vacancies whether reserved or not for ex-servicemen.

Ex-serviceman means a person, who has served in any rank whether as a combatant or non-combatant in the Regular Army, Navy or Air Force of the Indian Union and

(i) Who is released from such service after earning his/her pension; This would also include persons who are released on their own request after having earned their pension.

(ii) Who has been released from such service on medical grounds attributable to military service or circumstances beyond his control and awarded medical or other disability pension, or

(iii) Who has been released otherwise than on his own request from such service as a result of reduction in establishment,

(iv) Who has been released from such service after completing the specific period of engagements, otherwise than at his own request or by way of dismissal or discharge on account of misconduct or inefficiency, and has been given gratuity, and includes personnel of the Territorial Army of the following categories viz

- (i) Pension holders for continuous unbroken service
- (ii) Persons with disability attributable to military service and
- (iii) Gallantry award winners

**NOTE :-** Ex-servicemen who have already joined Government job in Civil side after availing of the benefits given to ex-servicemen for their re-employment are also eligible to the age concession. However, such candidates will not be eligible for the

benefit of reservation as Exs or for Fee Concession.

**NOTE :-** (i) The period of 'Call up Service' of an ex-serviceman in the Armed Forces shall also be treated as service rendered in the Armed Forces for purpose of para 6(B) above.

(ii) For any serviceman of the three Armed Forces of the Union to be treated as Ex-Serviceman for the purpose of securing the benefits of reservation, he must have already acquired, at the relevant time of submitting his application for post/service, the status of ex-servicemen and/or is in a position to establish his acquire entitlement by documentary evidence from the competent authority that he would be released/discharged from the Armed Forces within the stipulated period of one year from the closing date (i.e. 17.5.96) on completion of his assignment.

The form of certificates/undertaking to be submitted by candidates in this connection are given in Appendix IV & V.

**EXPLANATION :-** The person serving in the Armed Forces of the Union, who on retirement from service, would come under the category of 'ex-serviceman' may be permitted to apply for re-employment one year before the completion of the specified terms of engagements and avail themselves of all concessions available to ex-servicemen but shall not be permitted to leave the uniform until they complete the specified term of engagement in the Armed Forces of the Union.

(c) The upper age limit in all these cases will be further relaxable.

(i) Up to a maximum of five years if a candidate belongs to Scheduled Caste or a Scheduled Tribes.

(ii) Up to a maximum of 3 years if a candidate belongs to Other Backward Classes in accordance with DP&T O.M. No. 43013/2-95-ESII (SCT) dated 25.1.95. Departmental OBC candidates applying for Recruitment as direct recruits would also be entitled to the benefits of age-relaxation as per the said OM dated 25.1.95.

(iii) Up to a maximum age of 3 years (8 years for SC/ST) to candidates who are bonafide repatriates of Indian Origin from Kuwait or Iraq and have migrated to India after 15th May, 1990 but before 22nd November, 1991 in accordance with DP&T's O.M. No. 15012/11-90-ESII(D) dated 22.11.1991.

(iv) Up to a maximum of three years (eight years for SC/ST candidates) in the case of Defence Personnel disabled in operation during hostilities with any foreign country or in a disturbed area and released as a consequences thereof;

(v) Up to a maximum of 10 years if the candidate is a physically handicapped person. For candidates belonging to SC/ST who are physically handicapped, the maximum relaxation of 10 years permissible for physically handicapped persons shall be in addition to the age relaxation provided in terms of sub para (i) above.

(vi) Up to the age of 35 years (upto 40 years for members of Scheduled Castes-Scheduled Tribes) in the case of widows; divorced women judicially separated from their husbands, who are not remarried.

(vii) Upper age limit is relaxable to retrained employees of Chukka Hydel Project Authority in Bhulan who were

Continued

Attested  
Advocate



# STAFF SELECTION COMMISSION

## RECRUITMENT OF CLERKS, 1996 - FINAL RESULTS

The Staff Selection Commission conducted an All-India Competitive Examination on 22.9.1996 and re-examination on 10.8.1997 for candidates of 6 (six) centres viz., Delhi, Meerut, Aligarh, Kanpur, Patna and Karnal, for recruitment to the posts of Lower Division Clerks for various groups of Services, namely, Group 'X' posts in the Ministries/Departments/Attached offices of the Government of India and Group 'Y' posts in the Subordinate Offices of the Government of India.

2. Out of 43,388 candidates qualified in the written part of the examination and were called for the typewriting test subject to their eligibility, 32,109 candidates actually appeared in the typewriting test. Out of the candidates who appeared in the typewriting test and from amongst those qualified in written examination, who had sought exemption from typewriting test, 6,811 candidates (SC-1156, ST-56, OBC-2175 and UR-3384) have been recommended for appointment to the posts in Group 'X' and Group 'Y' subject to their fulfilling all the conditions of eligibility and also the correctness of the information furnished by them in their application forms. Out of the above mentioned 6,811 candidates, the names of 120 candidates have been excluded from the results. Their candidature is either provisional or subject to grant of exemption from typewriting test. The roll numbers of these candidates are given separately. Nomination of these candidates will be made if they are found eligible for appointment in all respects with reference to the Notice of the Examination. They may get in touch with the concerned Regional/Sub-Regional Office of the Commission for getting their candidature cleared. Reserved category candidates qualifying at general standard have been shown in the result with a single asterisk marks (\*).

3. For Group 'X' posts 2127 candidates (SC-338, ST-38, OBC-616 and UR-1135) have been recommended for appointment. For Group 'Y' posts 4684 candidates (SC-818, ST-58, OBC-1559 and UR-2249) have been recommended for appointment. Such of those reserved categories candidates as qualify at general standards in all respects have been adjusted against UR vacancies.

4. The Select Lists for 'X' Group and 'Y' Group posts have been drawn on all-India merit basis keeping in view the legal advice/opinion communicated on 20.2.1998 by the Government of India to the Commission in regard to the implication of the judgement of the Hon'ble Supreme Court dated 9.12.1995 in the case of Radhey, Shyam Singh vs. Union of India (C.A. No. 190 of 1995). As per this legal advice even in respect of examination, which had already been notified and conducted

### SERVICE - I.F.S(B)

1155370	1243929	1215473	1251361	2028828	1243033	1235739	1304345	1301742	1230052	1228960
1103906	2031203(+)	1231705(+)	2002111(+)	2034374(+)	2012962	2012923(+)	2026352(+)	1251705(+)	1220794(-)	1225354(-)

### SERVICE - R.S.D.S

1255394	1239547	1310492	1212400	1212646	2013055	1264915	1240551	1235627	2029934	2034699
1255715	1215438	1256905	1325694	1216574	1267942	1236185	2029689	1212415(+)	2110225(+)	2029102(+)
2014751(+)	2014752(+)	1226361(+)	2026327(+)	2028579(+)	2421927(+)	2424092(+)	2290116(+)	3017917(+)	2022717(-)	1260202(-)
1123332(-)	1265549(-)	1317626(-)	125554(+)	1215803(+)	1317221(+)					

### SERVICE - C.S.D.S

2713162(+)	2040239	2014142	1257924	2010692	2092591	1220970	2026446	2033775	2713156	1253941
1227621	1237380	1302146	2019467	2033975	1256117	6452634	1253190	2093737	2031072	1269025
2037733	1213231	1212541	1311110	1302103	1270316	1211647	2710995	1222494	1303794	1219582
1311205	1249907	1322529	1232656	2094372	2030496	1229924	2560449	2051799	1235113	1251260
2032530	2131041	2037132	2025237	1245862	1226351	1233004	2039242	2642924	1223619	2019404
1218103	1302080	1265785	1215175	1214072	2019209	1267856	2011175	1317609	2032321	2530002
1220506	1211661	1236672	1210120	1213230	2077282	2036755	2023025	2094961	2073126	2015070
2677151	1235307	2144691	3030735	2146236	1231796	1237425	1227763	2033499	2023365	2012432
3026113	2032113	1230691	2146110	1255021	2042480	2111251	2023936	2019709	1263593	1324472
2033874	2146911	3015643	1218253	1243743	1264745	2020790	2036406	2093989	2032571	1260201
1211587	2094635	2032298	2148173	1260626	2025741	2030533	1230270	5158198	1257850	2011910
1232304	3134753	1225350	2026312	2014528	1236729	1225396	2036025	1222468	1257345	2027169
2076436	3132395	1240338	1267082	2025720	1248233	2412445	2140305	2433014	1245773	2021617
2144956	2022081	2026414	1264391	3016708	2115667	1322304	2133272	2017217	1218929	1228393
1247552	2012967	2041515	1232305	2131867	3033562	2540683	1265581	3155107	3036063	2095981
2039539	2036254	2646247	2034408	1270547	2027511	1244569	1250822	2096754	2410747	1268511
2036434(+)	4411300(+)	2133652	5150257	1223049	1217726	3136066	1256472	2132823	2145004	1249204

in accordance with the zonal scheme prior to the date of pronouncement of the said judgement, made prepared on all-India basis and selections and appointments will also be made on all-India basis.

5. While drawing the above said Select Lists, the Commission have taken into account the following factors, keeping in mind broadly the fact that the examination had been notified and conducted on zonal scheme basis:

(a) Subject to their merit position on all-India basis, candidates with first preference for 'Y' Group posts have been first adjusted against vacancies in their own zones to the extent of availability of vacancies (like SC, ST, OBC, UR, etc.);

(b) Select List for 'X' Group vacancies has been drawn, subject to their merit on all-India basis, from: i) candidates who have given first preference for 'X' Group posts, and ii) such of those candidates with first preference for 'Y' Group posts, as could not be adjusted in their respective zones;

(c) Such of those candidates with first preference for 'X' Group posts as could not be accommodated against 'X' Group vacancies on the basis of their all-India merit, were adjusted, again subject to their merit position on All-India basis, against unfilled 'Y' Group vacancies in respective categories, in zones, in which such candidates wrote the written examination;

(d) After allocation as per (a), (b) and (c) above, the unfilled vacancies in their own zones have been filled up by allocating candidates from whichever zone they were available, subject to their merit position on all-India basis.

6. For candidates belonging to reserved categories for whom certain percentage of vacancies are reserved, the category status of such candidates are shown against their roll numbers. It is important for such candidates to note that they have been declared qualified for the category mentioned against their roll numbers and relaxed standards have been applied. Therefore, if any candidate who has been declared qualified in any of these categories does not actually belong to that category, he/she may not be eligible to be included in the Select List. It is in the interest of the candidates to immediately contact the respective regional/sub-regional office of the Commission in all such cases where they do not belong to the category shown against their roll numbers.

7. Actual nomination of the Select List candidates and their appointment would depend on the actual vacancies available in the respective department/offices, apart from the successful candidates satisfying various conditions of eligibility prescribed in the Notice of the Examination. Due to non-availability of qualified candidates in ST category, adequate number of candidates in that category could not be recommended to fill the ST vacancies in full both in 'X' Group and 'Y' Group posts.

These results are being declared and published subject to the final decision in O.A. No.1614 of 1997 in the Central Administrative Tribunal, Principal Bench, New Delhi Sanjeev Kumar vs. Union of India & Others. (Arguments in this case, were concluded in August, 1997).

Attested  
Advocate

3036366	3182462	3017215	3034100	3043385	4213828	3025850	3041598	3019140	3036908	3026752
3022865	3026428	3015963	3027723	3038363	4361174	3021528	4311254	3810119	4213507	3819575
4360567	4210696	4214178	4213412	4250165(+)	4210244(-)	4370734(-)	4380441(+)	4312211(-)	4214204(-)	4361026(+)
3032338(-)	4310586(+)	3200292(-)	3021241(-)	3031617(-)	3022439(-)	4370509(+)	4411569(-)	4380611(-)	4310524(+)	4251880(-)
6121941(+)	6083452(+)	6122519(+)	6037258(+)	6037539(+)	4260239(-)	6039421(+)	6174142(+)	4252200(+)	6141234(+)	6172385(+)
6110594(+)	6063291(+)	6083218(+)	6032129(+)	6153858(+)	6080257(+)	6036156(+)	6085327(+)	6037191(+)	4260248(-)	6063392(+)
6034134(+)	6140002(+)	6063233(+)	6151424(+)	6152170(+)	6037541(+)	6080657(+)	6085183(+)	6036321(+)	6177548(+)	6031971(+)
4360148(-)	6064273(+)	6178367(+)	6140569(+)	6152503(+)	211180(-)	4213297(+)	4210326(-)	4411347(-)	4412652(-)	5112381(-)
YI GROUP SERVICE ZONE - MANIPUR										
441192(=)	4412757	3034142	3035269	4410916	4412004(=)	4411979	4410485(=)	4411052(-)	4411934(=)	
YI GROUP SERVICE ZONE - MEGHALAYA										
4513101	4511505	4511800	4513090	4511320	3017354	3039549	3034983	3034144	3250136	3034374
3017642	3181138	3250162	3018644	3026673	3181253(+)	3042415	3030690	3182399	3043849	3039586
3131129	3020047	3037927	3016370	4513924(+)	4510458(+)	4413406(+)	4512382(=)	4411741(+)	4412152(+)	4410725(+)
3029564(-)	3037947(-)	3022453(-)	4412705(+)	4410592(+)	4514173(+)	4410651(+)	4510717(=)	4510030(=)	4511328(-)	4550992(=)
YI GROUP SERVICE ZONE - MIZORAM										
3036157	3040172	3038512	4610054(=)							
YI GROUP SERVICE ZONE - NAGALAND										
4750124	3022585	3024449	3012377(+)	3034055	3015711	3111698	3023448	3031158	3036929	4750749(=)
3030099(-)	3036002(-)	3031221(-)	3032751(-)	6513116(+)						
YI GROUP SERVICE ZONE - TRIPURA										
3029980	3038389	3029018	3251071	3020867	3136131	3024173	3015919	3132105	3030512	3025709
3112440	3028682	3044267	3041039	4811021	4810787(+)	3035333(-)	3024470(-)	3581152(+)		
YI GROUP SERVICE ZONE - MAHARASHTRA										
5155246	5151969	5154207	5154228	5164057	5152865	5160388	5152787	5211478	5163182	5163174
5151979	5159656	5163311	5157153	5164058	5140211	5154229	5163351	5159433	5151164	5010262
5157962	5011504	5154527	5164305	5160056	5192271	5159410	5151659	5157403	5153577	5155141
5017580	5350010	5270402	5152855	5270042	5181064(+)	5016218	5163426	5232717	5164679	5182396
5163469	5157451	5158473	5157632	5017255	5231236	5014926	5323658	5017840	5015437	5164217
5211155	5110924	5271008	5154909	5162600(+)	5140273(+)	5323428(+)	5316328	5152896	6153666	4544605
6031473	6457990	6062686	6036281	6179412	6031909	6153223	6174176	6561567	5270268	5014130
6457082	6037730	6175367	6512252	6456997	6041006	6456993	6454579	6121426	6450482	6032396
5151259	6121530	6457879	5019684	6457577	6042526	6150310	6174221	6082395	6450452	6031040
6036438	6522924	5320943	5154258	6035027	6041627(+)	5160320	6451691	5017399	6150922	6171029
6454445	6036216	6176193	6155337	6452464	6457421	6177247	6521857	6174416	6155517	5110384
6452218	6081118	6410473	5271101	6174258	6522394	6084722	6563424	6082920	6035000	6180979
6037335	6153439	6152264	6151496	6171778	5010947	5153827	6178113	6172107	6031486	5811924
6178423	6031021	6457062	6151432	5320806	6455161	4451636	6150408	6621714	6457567	5811089
6453513	6153029	6031632	6035526	6120804	5155923	5152786	6457586	6082113	6062364	6173353
6452959	6140616	5015244	6152029	5131329	6082196	6176156(+)	6150162	6174749	6457724	5810342
6455233	6032864	5012410	6034507	6512998	6155432	6431859	6431307	6153977	6033485	6176817
6031912	6458423	6544487	5157367	6542324	6523007	6458458	5152825	6453354	6453597	5157211
6082099	6520926	6543393	6035336	6171090	5012673	5157827	5152825	6457922	6155159	6452616
6110726	5153871	6033612	6025399	6563697	6564539	6150539	6457922	6452179	6450951	6171446
5013759	6170556	6032793	5210112	6036788	5232313	6082602	6032124	5159026	6174670	6174671
5157592	6151474	5150328	6033360	6034464	6032774	6541114	6411681	6717363	5154378	5150664
6451326	5164540	5322549	5156146	6174891	5151524	5154387	6453150	6714225	6564372	6452827
6543094	6155046	6033163	6171959	6717575	6713781	6033403	5022929	7010942	6432712	7022047
6852981	6171700	5012691	5320298	6032006	6412371	5020332	6543110	6153723	6061281	5230505
6561441	7021920	6451423	5157910	6712648	6951307	6082064	5012550	6031757	6031604	6710741
5153247	6459005	6455950	5163248	6150711	6035639	6560413	3235583	5163146	5163365	6032612
6450018	6610326	7040635	5160160	6541927	5151667	6038092	5151633	5162823	6715482	6563440
5953112	6851935	5320327	6513057	6622956	6172362	6035442	6082876	6150144	5156197	6450449

Attested  
Advocate

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सहितार्थ मत्यनिष्ठा

S P E E D POST

#-20-

GRAM-ACCOUNTS IMPHAL  
TELEX-298 201

भारतीय लेखा तथा लेखापरोधा विभाग  
महालेखाकार (लेखा), मणिपुर, इम्फाल

INDIAN AUDIT AND  
ACCOUNTS DEPARTMENT

Accountant General (A & E), Manipur,  
Lamphel-795004

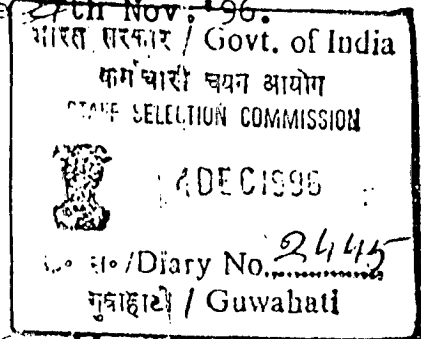
दिमांक

No.Estt(A&E)/2-24/SSC/95-96/1607

Dated the 27th Nov. '96.

To

The Regional Director(NER)  
Staff Selection Commission  
Nabagraha Road  
Chenikuti Hill side  
Guwahati-781003.



Subject:-Recruitment of Clerks 1996-collection  
of vacancies thereof.

Sir,

I am to invite a reference to Govt.of India,  
Staff Selection Commission, New Delhi's letter No.F.No.  
10/6/96-P&P dated 3/10/96(forwarded by Head Quarters  
office letter No.1480-NGE(APP)/9-96/Vol.II dated 1/11/96  
on the above subject and to forward herewith a prescribed  
proforma duly filled in for further necessary action at  
your end.

In this regard it may be mentioned that with the  
fresh requisition for LDC's/Clerks as mentioned in the  
present letter, the requisition made vide this office  
letter No.Estt(A&E)/2-24/SSC/94-95/1190, dated 7/8/95 may  
be treated as cancelled. Appointment of one C/T.w.r.to  
your letter No.F.No.SSCG-A-11011/47/95-96/NOM/2689 dated  
24/9/96 is under process.

Encl: As stated above

Yours faithfully,

(STEPHEN HONGRAY)  
Dy. Accountant General(A&E)

Memo No.Estt(A&E)/2-24/SSC/95-96/1608 Dated the 27th Nov.'96.  
Copy forwarded to:-

The Comptroller & Auditor General of India  
10-Bahadur Shah Zafar Marg  
Indraprastha Head post office  
Post Bag No.7  
New Delhi-110002, for information.

(STEPHEN HONGRAY)  
Dy. Accountant General(A&E)

Attested  
Advocate

Noted of p. 20/11/96

Handwritten signature/initials

ANNEXURE 7.1

(To be utilised by user offices)

Vacancies in posts of LDC/Clerk to be filled in the Subordinate offices of the Government of India during the period from 1.4.97 to 31.3.98 from the Rectt. of Clerks, 1996 (held by the Commission on 22nd September, 1996)

- 1. Name of post : L.D.C.
- 2. Pay Scale : Rs.950-20-1150-EB-25-1500/-
- 3. Name of office and Ministry/Department under which functioning : Office of the Sr.DAG(A&E), Manipur Indian Audit & Accounts Deptt.
- 4. Full address of office : Office of the Sr.DAG(A&E), Manipur Imphal - 795001
- 5. State/Union Territory in which located : Manipur
- 6. Zone in which located : 14
- 7. Number of vacancies

(i)	SC	X
(ii)	ST	2
(iii)	OBC	X
(iv)	EXS	X
(v)	OH	X
(vi)	HH	X
(vii)	UR	3
Total		5

NB: The vacancies for PH and EXS are to be worked out with reference to instructions contained in Department of Personnel & Training, D.M. Nos. 36035/16/91-Estt. SCT dated 20.9.94 and D.M. No. 36012/58/92-Estt-SCT dated 1.12.94

8. Total approximate number of vacancies likely to be filled for the period from 1.4.98 to 31.3.99 not yet projected (including reservation position)

Signature [Signature] 28/11/96  
Name STEPHEN HONGRAY

Station Imphal  
Date 28/11/96

Designation DAG(A&E)  
Tel. No. 228526  
Office Seal Deputy Accountant General  
Office of the Deputy Accountant General  
Manipur, Imphal.

Attested  
[Signature]  
Advocate

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VANCANCIES - IN MANIPUR ZONE (ZONE-14) FILLED UP ON THE BASIS OF  
RECRUITMENT OF CLERK'S, 1996 - EXAMINATION.

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Rank No.	Name	Category	Deptt./Office	Nomination letter No. & date.
<u>Vacancies:-UR-03, ST-02, 05 (For Manipur)</u>				
/SLY/0001/Y2	KHONGMUNSHANG HONGSHA	ST	ACCOUNTANT GENERAL(A&E), Imphal.	No.SSCG.A-11011/71/98- Nom.Vol.I/436dt.25.3.98.
14/SLY/0002/Y0	MD. AKHTAR HUSSAIN	OBC (qualified as General)	-do-	-do-
14/SLY/0005/Y0	MD. SIRAJUR RAHAMAN	OBC (qualified as General)	-do-	-do-
14/SLY/0006/Y2	LHUNKHOMANG KIPGEN	ST	-do-	-do-
5. 14/SLY/0007/Y0	Y. PRASANTA SINGH	SC (qualified as General)	-do-	-do-
<u>Vancancies:- SC-1, ST-1, Total-02 (For Manipur)</u>				
1. 14/SLY/0009/Y1	Y. IBOMCHA SINGH	SC	COMMISSIONER OF INCOME TAX (NER), Shillong,	No.SSCG.A-11011/71/98- Nom./425 dt.24.03.98
2. 14/SLY/0010/Y2	THANGMINLIEN HANGSHANG	ST	-do-	-do-
<u>Vancancies:- ST-1 (For Manipur)</u>				
1. 14/SLY/0008/Y2	SARANAO MERCYSON	ST	CUSTOM & CENTRAL EXCISE, Shillong.	No.SSCG.A-11011/71/98- Nom./459 dt.26.03.99
<u>Vancancies:- UR-1 (For Manipur).</u>				
1. 14/SLY/0003/Y0	SWARUP BHATTACHERJEE	GEN	COACHING -CUM- GUIDANCE, Imphal.	No.SSCG.A-11011/71/98- Nom./823 dt.27.05.98.
<u>Vacancies: UR-1 (For Manipur).</u>				
1. 14/SLY/0004/Y0	PIJUSH GHOSH	GEN	M/O PERSONNEL & PUBLIC GRIVANCES, New Delhi. (For Manipur)	No.SSCG.A-11011/71/98- Nom./ dt.24.04.98.

Attested  
Advocate

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**CONFIDENTIAL/REGISTERED**

**OFFICE OF THE  
SR. DY ACCOUNTANT GENERAL (A&E)  
MANIPUR-IMPHAL**

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NO.Estt(A&E)/2-24/SSC/97-98/70  
Dated 21-05-98

To

The Regional Director (NER),  
Staff Selection Commission,  
Rukmini Nagar, P.O.Assam,  
Sachivalaya, Guwahati-781 006.

Subject:- Clerks Grade Examination 1996 - Return of Dossiers.

Sir,

I am to invite a reference to your letter No.SSCG/A-11011/71/98-  
Nom.Vol.I/436 dated 25-3-98 and to state that this office is unable to accommodate  
all the candidates sponsored for the post of Clerk/typist by you. Out of 5 dossiers,  
only 2 (two) candidates can be accommodated as the present Post Based Roster  
implemented with effect from 7/97 vide G.I. M/O Personnel Public Grievances  
Pension etc. dt. 02-07-97 does not allow any more. The 3 (three) dossiers of the  
undermentioned candidates are, therefore, returned herewith.

- |                               |         |                |
|-------------------------------|---------|----------------|
| 1. Khongmunshang Honggha (ST) | 4411192 | 14/SLY/0001/Y2 |
| 2. Md. Akhtar Hussain (OBC)   | 4412157 | 14/SLY/0002/YO |
| 3. Lhunkhomang Kipgen (ST)    | 4412004 | 14/SLY/0006/Y2 |

Kindly acknowledge receipt of the Dossiers.

Yours faithfully,

Encl:- As stated.

Attested  
Associate

(Nirajan Baidya)  
Deputy Accountant General(A&E)

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**ANNEXURE- 4/6**

OFFICE OF THE ACCOUNTANT GENERAL (A&E).  
MANIPUR, IMPHAL.

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DAG/Admn(A&E)/2-39/Recruit/84-94/

Imphal, the 25.5.78.

In Continuation to this Office Memo No. 24-SSC-77-78/73  
dated, Shri/Smt/Mr. Afd. Sirajul Razaqani is  
offered a temporary Post of Clerk/Typist in the Scale of Pay of Rs.  
3050-75-3960-80-4590/-plus the usual allowances sanctioned by the  
Government of India, His/Her appointment will be subject to the  
following terms and conditions.

- i) The appointment is purely temporary and will be governed by the C.C.S(T.S) Rule, 1965 and is liable to termination without assigning any reason under Rule 5.
- ii) He/She is liable to be transferred to any branch/zonal office of the Accountant General(A&E), Manipur either in existence or likely to be formed in future, as well as to the separated accounts, Organisation under the State Govt. of India as on such terms and conditions decided by the Department.
- iii) He/She will have to comply with the requirement of the C. C. S. (Conduct) Rules, 1964, and the plural marriage Act. All Rules or orders already in existence or issued from time to time regarding attendance duties, discipline, conditions of service etc. will automatically be applicable to him/her.
- iv) If he/she belongs to a Schedule Caste and professes the Hindu/Sikh religion, he/she should report any change of religion to the appointing authority immediately such a change takes place.
- v) He/she should give a declaration of his/her home town for the purpose of leave travel concession within 6 months from the date of entry in to service.
- vi) If the offer is accepted by him/her, he/she should sign the acceptance of the offer in the form enclosed and report personally to this office immediately but in any case not later than 24.6.78. He/She is also required to produce the following certificates/documents to this office on the day of his/her first report. This office is liable to laps if he/she does not join on or before the stipulated date.
- vii) Original Matriculation Certificates and/or other certificates in support of age, Degree certificate and other educational qualification certificates.
- viii) No objection certificate from his/her previous employer and released order from his/her employees accepting his/her resignation from that service, in case he/she was earlier employed under Govt. Semi Government and Autonomous body.

Attested  
Advocate

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2. He/she will not be paid any T.A. for joining his/her appointment.

3. He/She should pass Typing test/Departmental Examination in accounts after undergoing training within one year from the date of his/her joining the service, and if/she cannot pass this examination in two changes one year of his/her joining, he/she will be discharged from service.

sd/-

Sr. Dy. Accountant General, (A&E),

To

Shri/Smt/Km. Mrs. Sarajan Babanrao . . . . .  
Telang. Hanganthabi . . . . .  
P.O./P.S. Telang - F. 75130 . . . . .  
. . . . .

Attested  
*[Signature]*  
Advocate

- : ( 1 ) -

**ANNEXURE** 2/7/98

Dt. Lilong, the 20<sup>th</sup> July/98.  
DIST: THOUBAL, MANIPUR.

TO,  
THE REGIONAL DIRECTOR (N E R),  
STAFF SELECTION COMMISSION,  
RUKMINI NAGAR, SACHIVAYA,  
P.O. ASSAM-GUWAHATI-781003.

Sub:- Recruitment of Clerks-1996-Final Results & giving  
of offer form thereof.

Most, respectfully sheweth,

I beg to state that in the Employment News (Weekly) New Delhi, published on 28/3/98 to 3/4/98, the result for Recruitment of Clerks was given by "STAFF SELECTION COMMISSION" Group wise and also as per merit position. My Roll No. 4412757 appeared at Sl. No. 2 of "Y" Group Zone Manipur.

As per condition No. 5(a) of the publication preference should be given to candidate as per their merit position to the extent of availability of vacancy in their own Zone. But one of my neighbour having Roll No. 4410916 who was on 5th position has got his offer form the Zonal A.G., (A & E), Manipur on 29/5/98 which is very much surprising to me.

In the light of the above fact it is requested to enlighten me if any change of policy for giving appointment/offer was made by the Commission and if there was no such change the reason for not giving preference as per merit position.

THANKING YOU FOR THE CLEARIFICATION AT THE EARLIEST:

Yours faithfully,

( MD. AKHTAR HUSSAIN )

Successful Candidate of Clerks-1996.

Roll No. 4412757.

Lilong Tairen Makhong, Dist. Thoubal, Manipur.  
Lilong-795130.

*P/O/PS*

Attested  
*[Signature]*  
Advocate

ANNEXURE-18

REGISTERED A/D

SURVEY OF INDIA  
NORTH EASTERN CIRCLE OFFICE  
POST BOX No.89  
SHILLONG-793 001 (MEGHALAYA)

Dated, the 10 Aug. '98

No. CI- 2311 /4-15-14

To

Md. Akhtar Hussain  
Lilong Miran Marhong  
P.O. Lilong-798 130  
Imphal, Manipur

Sub:-

OFFER OF APPOINTMENT TO THE POST OF CLERK, LOWER DIVISION IN SURVEY OF INDIA.

On the basis of result of Clerk's Grade Examination, 1996, your name has been sponsored by the Staff Selection Commission (NER), Guwahati for appointment to the post of Clerk, Lower Division in Survey of India, Shillong. You are therefore, offered appointment as Clerk, Lower Division in Temporary Group 'C' Ministerial Establishment of this circle.

2. The offer of appointment is subject to the following terms and conditions :-

- (a) Your pay will be @ Rs. 3050/- p.m. in the scale of pay of Rs. 3050-75-3960-80-4990, plus other allowances as admissible to Central Govt. Employees.
- (b) You being declared medically fit by a Commissioned medical officer or a Civil Surgeon of a Civil Station.
- (c) Your executing a Security Bond as prescribed by the Government.
- (d) Your terms of service will be as laid down in Circular Order No.437(Adm) dt.01-10-51, of Survey of India as amended from time to time.
- (e) You may be posted anywhere in the Union of India, including on active military service with mobilised Survey Units.
- (f) You are also required to attain requisite Knowledge in Hindi and Hindi typewriting as per relevant orders in force.
- (g) Your producing all original documents/certificates as mentioned in para 3 below duly attested by the authorities specified therein.

Attested  
Advocate

Contd....p/2




2. If you accept the above terms and conditions, you are required to report to the Estt. & Accounts Officer, North Eastern Circle Office, Shillong at 0900 hrs. on 01-09-98 at your own expenses with following documents/certificates complete in all respects :-

- (a) Educational Certificate:- (in original with two attested copies thereof):-
  - i) Matriculation or High School Leaving Certificate or equivalent.
  - ii) You may also produce your any other higher educational certificate(s).
- (b) Proof of Age :- (Viz. Admit Card with two attested copies thereof) if it does not appear in your matriculation or High School Leaving or equivalent certificate, to establish that you are over 18 years and under 25/30 years of age as on 01-08-96.
- (c) Character Certificate :- (on the form enclosed) from the Head of the Institution/College last attended by you, duly attested by a Stipendary First Class Executive Magistrate.
- (d) Medical Certificate :- (on the enclosed form) O.91 (Cor) duly completed and signed by a commissioned Medical Officer or by a Civil Surgeon of a Civil Station.
- (e) Declaration regarding marriage :- duly attested by a Gazetted Officer.
- (f) Underpinning :- (on the enclosed form) to the effect that your appointment is subject to satisfactory verification of your character and antecedents. In case, any adverse remark(s) is/are found there in, your service will stand terminated forthwith under rule 5 of C.C.S. (Temporary Service) Rules.
- (g) You will not be repatriated from North Eastern Region for next ten years.
- (h) ST/SC/OBC Certificate (on the form enclosed) duly signed by the District Magistrate/Deputy Commissioner/Sub-Divisional Magistrate as the case may be.
- (i) "Attention forms" (three copies enclosed) are to be filled up neatly and correctly. Three copies of Pass-port size photographs (size 7cm x 5cm), one copy of which should be duly attested by Gazetted Officer should also be submitted along with the above mentioned attestation forms.

4. Please note that if you are not declared medically fit by the competent Medical Officer as mentioned in para 3(d) above, you will not be appointed.


5. Please also note that if you fail to report by the stipulated time and date without any information to this office, the offer of appointment will be treated as cancelled.

Please acknowledge receipt.

  
 ( P.K. GUPTA ) BRIGADIER  
 DIRECTOR, NORTH EASTERN CIRCLE.

Copy to:- The Director, North Eastern Region (NER), Staff Selection Commission, 28-B, Jawahar Lal Nehru Park, P.O. Assam Sachivalaya, Guwahati-781 006 with reference to his letter No. SSCG.A-11011771/25-Low, Vol. II 1998 dt. 28-07-98.

Copy to:- Estt. & Accounts Officer, North Eastern Circle Office, Shillong.

Attested  
  
Advocate

\*\*\*\*\*

To

The Regional Director ( NER ),  
Staff Selection Commission,  
Rukmini Nagar, Sachivaya,  
P.O. Assam - Guwahati - 781003.

Sub :- Offer of Appointment to the  
post of Clerk, Lower Division in  
survey of India, dated 10-08-1998,

A N D

Request for your kind con -  
sideration to issue me offer of  
appointment to the post of L.D.C.  
in the Office of Accountant General  
of Manipur in its vacant post by  
recalling the earlier offer form as  
mentioned above in compliyance of  
the recruitment rules.

Most Respectfully requested,

With reference to the above subject I am to  
cordially request you, the following few facts for your  
kind consideration and favourable order, please :-

1. That as per the result published on 28/03/1998  
to 03/04/1998 in the Employment News (Weekly), New Delhi  
for the Recruitment of clerks as given by " Staff Selection -  
Commission " my Roll No. 4412757 appeared at Sl. No. 2 in  
the merit list group of 'Y' group Zone, Manipur.
2. That I would like to draw your kind attention  
to the contents of condition No. 5 (a) of the "Recruitment  
of clerks, 1996- Final Results, thereby stating, "Subject  
to their merit position on all India basis, candidates  
with first preference for 'Y' Group Post have been first  
adjusted against vacancies in their own Zones to the extent  
of availability of vacancies (like SC. ST. OBC. UR. etc )".  
My preference is/was for 'Y' Group Post.
3. That unfortunately by suppression<sup>of</sup> the rules and  
regulations of the recruitment, the candidate under Roll  
No. 4410916 who was in the 5th position in the result list  
was given offer form in the Zonal A.G. (A.E), Manipur on  
29/05/1998 by supersede (neglecting) me who passed in second  
position in the said merit list.
4. That in the mean time I have been offered of  
appointment to the post of Clerk, Lower Division in Survey  
of India by the Brigadier, Director, North Eastern Circle,  
through Registered post, dated 10/08/1998. To that effect  
I am to request your Authority to kindly reconsider the  
said offer form as I am known that there are vacant post

.....Contd. on page --( 2 ):-

Attested  
Advocate

-( 2 ):-

of Lower Division Clerks in office of Accountant General, Manipur. As I was a candidate, giving first preference for 'Y' Group Post your authority may kindly arrange to recall the earlier offer form and to give offer form to the post of Lower Division Clerk in the office of the Accountant General, Manipur in its existing vacant post, as early as possible.

Under the circumstances stated above I am to request you to kindly consider my prayer and to pass necessary order before 01/09/1998 on which I am compelled to report as for joining to my duty vide the existing offer form.

I will ever remain faithful and obedient to the Authority.

Yours faithfully.

( MD. AKHTAR HUSSAIN )  
Lilong Tairen Makhong P.O./P.S.  
Lilong, Thoubal District,  
Manipur.

Enclosed :-

1. The Photostat copy of the offer of Appointment of the Post L.D.C. in Survey of India.

Copy to :-

1. Account General, Manipur.



प्रतिलिपि के लिए आवेदन की तारीख Date of application for the copy.	स्टाम्प और फोलियो की अपेक्षित संख्या सूचित करने की निश्चित तारीख Date fixed for notifying the requisite number of stamps and folios.	अपेक्षित स्टाम्प और फोलियो देने की तारीख Date of delivery of the requisite stamps and folios.	तारीख, जबकि देने के लिए प्रतिलिपि तैयार थी Date on which the copy was ready for delivery.	आवेदक को प्रतिलिपि देने की तारीख Date of making over the copy to the applicant.
02 FEB 2000	02 FEB 2000	02 FEB 2000	04 FEB 2000	04 FEB 2000

IN THE GAUHATI HIGH COURT

(The High Court of Assam, Nagaland, Meghalaya, Manipur, Tripura, Mizoram & Arunachal Pradesh)

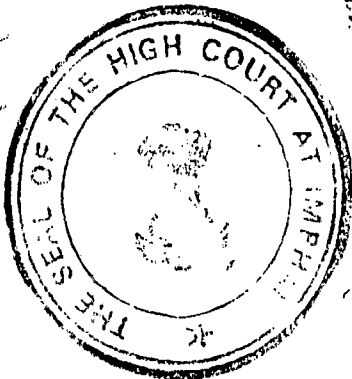
IMPHAL BENCH

CIVIL RULE NO. 1013 OF 1998

Md. Akhtar Hussain aged about 24 years  
S/O late Md. Rahmaddullah @ Rahmattullah  
of Lilong Tairen Makhong P.O. & P.S.  
Lilong, District-Thoubal, Manipur.

... Petitioner.

- Versus -

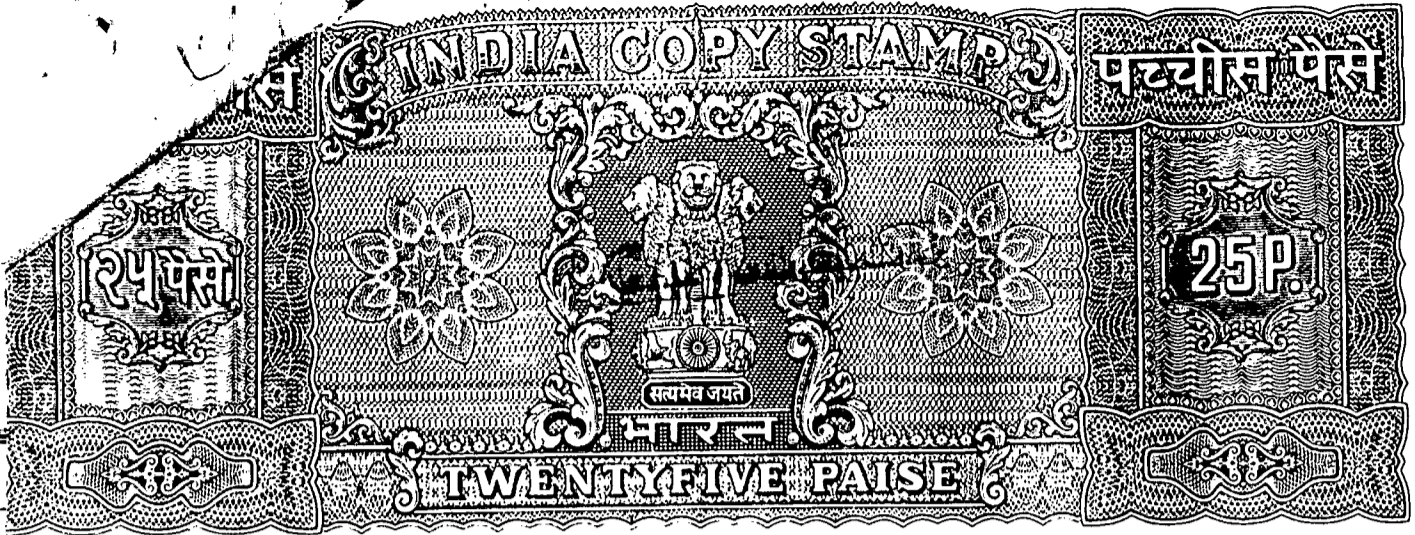


1. Union of India.
2. Staff Selection Commission,  
Block No. 12, CGO, COMPLEX  
LODHI ROAD  
New Delhi - 110003 .
3. The Director,  
North Eastern Circle (Survey of India)  
Post Box No. 89, Shillong-793001.  
Meghalaya.
4. The Regional Director (NER)  
Staff Selection Commission  
Ruhmini Nagar, Sachivaya,  
P.O. Assam-Gauhati - 781003.
5. The Accountant General,  
Manipur, Imphal.
6. The State of Manipur.

Contd..P/2.

Attested  
Advocate

4.2.2000



प्रतिलिपि के लिए आवेदन की तारीख Date of application for the copy.	स्टाम्प और फोलियो की अपेक्षित संख्या सूचित करने की निश्चित तारीख Date fixed for notifying the requisite number of stamps and folios.	अपेक्षित स्टाम्प और फोलियो देने की तारीख Date of delivery of the requisite stamps and folios.	तारीख, जबकि देने के लिए प्रतिलिपि तैयार थी Date on which the copy was ready for delivery.	आवेदक को प्रतिलिपि देने की तारीख Date of making over the copy to the applicant.

-( 2 ):-

7. Mr. Sirajur Rahman  
C/O Mr. Mansur Jaman of  
Lilong Mangenthaba, P.O. &  
P.O. Lilong, Manipur.

... Respondents.

P R E S E N T

THE HON'BLE MR. JUSTICE H.K. SEMA.

For the Petitioner : Mr. Ch. Joychandra Singh, Advocate.

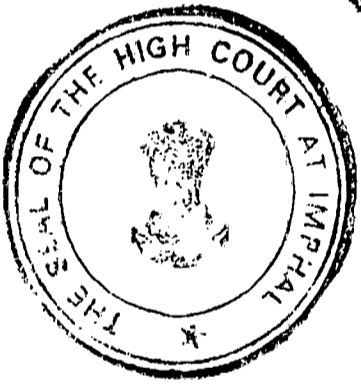
For the Respondents : Mr. N. Ibotombi Singh, CGCC.

Date of order : 2.2.2000.

O R D E R

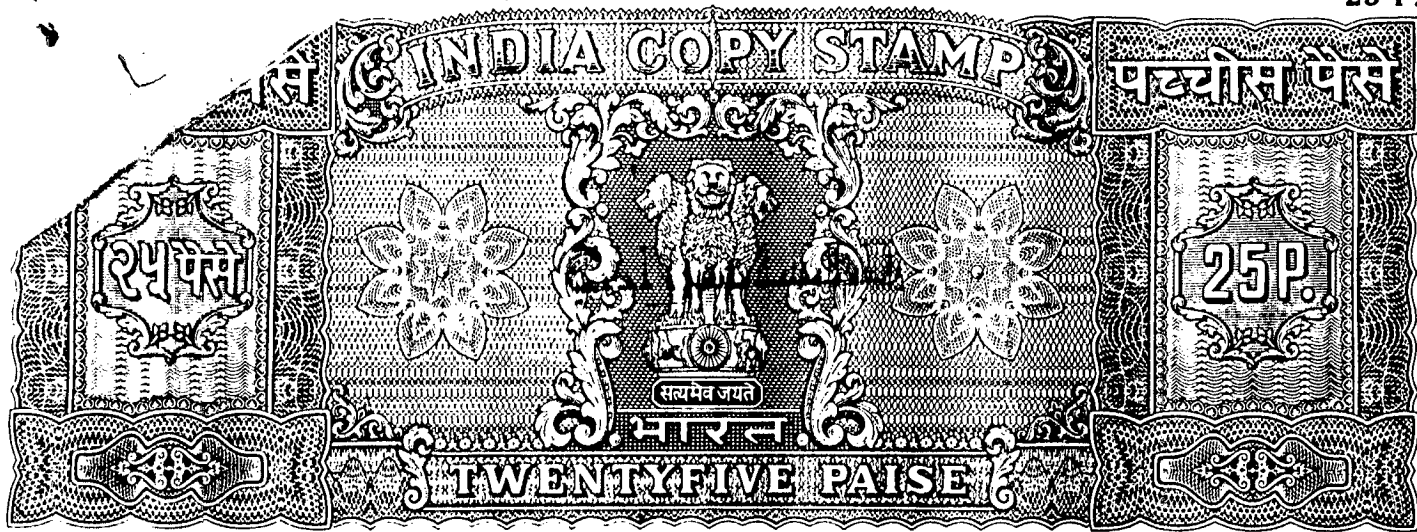
Heard Mr. Ch. Joychandra Singh, learned counsel  
for the petitioner as well as Mr. N. Ibotombi Singh,  
learned CGCC.

The petitioner is working as LDC in the Survey  
of India Office at Shillong. He was selected by a  
notification No.3/5/96-P&P issued by the Staff Selection  
Commission published in Employment News 27 April to 3rd  
May, 1996, along with 7th respondent. According to  
the petitioner since he ranked in 5th position the  
petitioner should have been posted in the office of  
Accountant General, Manipur as LDC in the existing  
vacancy as per the rules. However, the 7th respondent



Attested  
[Signature]  
Advocate  
4-2-2000

Contd..P/3.



प्रतिलिपि के लिए आवेदन की तारीख Date of application for the copy.	स्टाम्प और फोलियो की अपेक्षित संख्या सूचित करने की निश्चित तारीख Date fixed for notifying the requisite number of stamps and folios.	अपेक्षित स्टाम्प और फोलियो देने की तारीख Date of delivery of the requisite stamps and folios.	तारीख, जबकि देने के लिए प्रतिलिपि तैयार थी Date on which the copy was ready for delivery.	आवेदक को प्रतिलिपि देने की तारीख Date of making over the copy to the applicant.

-( 3 ):-

where rent is below the petitioner has been posted as LDC in the office of the Accountant General Manipal.



The respondents have filed counter. Mr. N. Ibombi Singh, learned CGEC raises a preliminary objection with regard to the maintainability the petition in view of the provisions of section 14 and 28 of the Administrative Tribunal Act, 1985. I am also of the view that the petitioner is prosecuting his case in the wrong forum. Situated as such Mr. Ch. Gopchandra Singh desires to withdraw this petition. On withdrawal this petition stands disposed of.

Needless to say that he is prosecuting in the wrong forum and limitation period should be

*[Handwritten signature]*  
4-2-2000

Contd..P/4.

Attested  
*[Handwritten signature]*  
Advocate



प्रतिलिपि के लिए आवेदन की तारीख Date of application for the copy.	स्टाम्प और फोलियो की अपेक्षित संख्या सूचित करने की निश्चित तारीख Date fixed for notifying the requisite number of stamps and folios.	अपेक्षित स्टाम्प और फोलियो देने की तारीख Date of delivery of the requisite stamps and folios.	तारीख, जबकि देने के लिए प्रतिलिपि तैयार थी Date on which the copy was ready for delivery.	आवेदक को प्रतिलिपि देने की तारीख Date of making over the copy to the applicant.

-( 4 ) :-

considered by the appropriate authority, if such petition is filed before the appropriate authority within a month from today.

Sd/- H.K. SEMA.  
JUDGE.

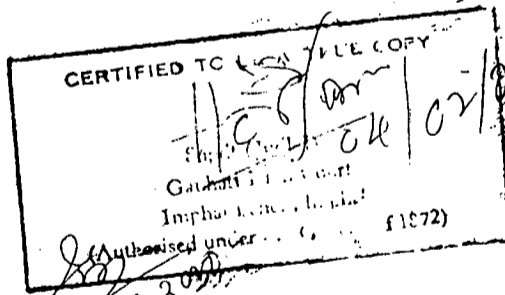
Signature of copyist :

*M. Priya Kumar Singh* 4-2-2000  
(M. PRIYA KUMAR SINGH)



Read by : R.K. Gihantata.  
dt. 4-2-2000.

Compared by : M.C. Nandini  
dt. 4-2-2000



Attested  
Advocate

ANNEXURE- A/11

- 35 -

Annexure-A/01

No.Estt(A&E)/2-24/ssc/98-99/2134

Dated-30-12-99

To,

The Staff Selection Commission  
Regional Office(NER)  
Rukmini Nagar, Assam Sachvalaya,  
Guwahati-781006.

Sub: Recruitment of one Hindi Translator  
(Jr) and one Hindi Typist.

Sir,

I am to forward herewith three copies of  
Annexure-1 duly filled in for a regular  
temporary post of one Hindi Translator(Jr),  
one Hindi Typist and two clerk/LDC.

Necessary arrangement may be made to till  
up the vacancy of the above cited posts.

Encl:- Annexure-1  
(Duplicate)

Yours faithfully,

Sd/-

Sr. Dy. Accountant General,  
(A&E), Manipur.

Attested  
*[Signature]*  
Advocate



~~ANNEXURE~~ 8

No.SSCG.A-11011/73/98-Nom./2212-13

भारत सरकार  
कर्मचारी चयन आयोग  
क्षेत्रीय कार्यालय (उ. पु. क्षेत्र)  
रुकमीनी नगर  
पी.ओ. असम सचिवालय  
गुवाहाटी - 781006

~~ANNEXURE~~ 48

Court Case  
Most Immediate  
By Speed Post

दुभाप - 545279, 524651  
तरपता - स्टारस्कलकम,

TELEPHONE - 545279, 524651  
TELEGRAPHIC ADDRESS : BTASCLCOM

GOVERNMENT OF INDIA  
STAFF SELECTION COMMISSION  
REGIONAL OFFICE (NER)  
RUKMINI NAGAR  
P. O. ASSAM SACHIVALAYA  
GUWAHATI - 781006

16th November, 1998.

To

Shri Niranjan Baidya,  
Deputy Accountant General(A&E),  
Office of the Sr.Dy.Accountant  
General(A&E),  
Manipur,  
IMPHAL.

Sub:-

Civil Rule No.1013/1998 - Md.Akhtar Hussain  
Vrs. Union of India & Others in the Guwahati  
High Court, Imphal Bench.

Sir,

In inviting a reference to this subject, I am to state that on the basis of recruitment of clerks, 1996 examination, this Regional Office of the Staff Selection Commission nominated 5 candidates for appointment in your office vide this office letter No.SSCG.A-11011/71/98-Nom./Vol-I/436 dt.25.3.98 with reference to your requisition vide letter no.Estt.(A&E)/2-24/SSC/95-96/1607 dt.28.11.96. After a gap of two months, you have retained two candidates for appointment and returned the dossiers of three other candidates vide your letter no. Estt.(A&E)/2-24/SSC/97-98/70 dt.21.5.98 stating that as per post based roster implemented with effect from 7/97 vide G.I. Ministry of Personnel, Public Grievances, Pensions etc. dt.2.7.97, only two candidates can be accommodated in your office.

Any change in vacancy position should have been immediately intimated to this Commission as results are declared on the basis of vacancy position reported by the different departments. This Regional Office vide its letter No.SSCG.A-11011/71/98-Nom./861 dt.11.6.98 requested you to explain reasons for not intimating the latest vacancy position of your office. The reply of which is still awaited. As nothing was heard from you, the candidate Shri Akhtar Hussain, (OBC-qualified as general candidate), Roll No.4412157, Rank No.14/SLY/0002/Yo was nominated to Survey of India, Shillong as all the vacancies in Manipur zone were filled up at that point of time. Not only that, you have returned the dossier of the candidate with higher rank and accommodate the candidate with lower rank which violates the very purpose of drawing a merit list by this Commission.

Now, therefore, Shri Akhtar Hussain, Roll No.4412157 and Rank No.14/SLY/0002/YO has filed this petition in the Guwahati High Court, Imphal Bench. You are once again requested to explain the reasons of not intimating the Commission the change in vacancy position in your office well in advance and the reasons for not accepting the candidate securing higher rank in the examination against the existing vacancy in your office.

Kindly expedite the reply.

Yours faithfully,

( M. BORGHAIN )  
Regional Director(NER)

Attested  
Advocate

A/13

ANNEXURE-A/13

वरिष्ठ उप-महालेखाकार (लेखा) का कार्यालय

मणिपुर, इम्फाल - 795 001

OFFICE OF THE

SENIOR DEPUTY ACCOUNTANT GENERAL (A&E)

MANIPUR, IMPHAL - 795 001

No. Estt (A&E)/2-24/SSC/97-98/1910. The 23rd December, 1998.

To

The Regional Director(NER)  
Staff Selection Commission  
North East Regional Office  
Rukmini Nagar  
P.O. Assam Sachivalaya,  
Guwahati - 781006.

Sub :- Recruitment of Clerk's Examination, 1996 -  
Return Dossiers.

Sir,

In inviting a reference to your letter No.SSCG.1-11011/73/93-REG./2212 dated 16-11-98, I am to state that the competent authority has decided to review the matter on the complaint of Shri Akhtar Hussain, Roll No.4412157 and Rank No.14/SBY/0002/70 in this office.

You are therefore, requested to return his dossiers as soon as possible for further necessary action at this end.

Yours faithfully,

23.12.98

(STEPHEN HONGRAY)

Deputy Accountant General(A&E)

Memo No. Estt(A&E)/2-24/SSC/97-98/1911. Dated 23-12-98.

Copy to :-

Sari H. Ibetombi Singh,  
C.G.S.C. with reference to Civil  
Rule No. 1015/1 198-Akhtar Hussain  
for information and necessary action.

23.12.98

Deputy Accountant General(A&E).

AE/Telegram : ACCOUNTS IMPHAL

AEPI/Tel. : 228523

दु. मं./Phone : 0385-228523 (0)

फैक्स/Fax : 0385-228525

Attested  
Advocate

No. Estt(A&E)/2-24/SSC/97-98/  
Dated : The 8th January, 1999.

To

The Director,  
North Eastern Circle  
(Survey of India)  
Shillong-793001.

Sub :- Request for returning of dossiers of Akhtar  
Hussain, Roll No. 4412757-Rank No. 14/SLY/0002/YO.

Sir,

I am to state that Shri Akhtar Hussain has filed a case under Civil Rule No. 1013/1998 in the High Court of Guwahati, Imphal Bench for his non-accommodation to the selected Zone. Reference to this Civil Rule, the competent authority of this office has decided to review the case.

In view of this, you are, therefore, requested to return his dossiers to Staff Selection Commission, Guwahati for onward transmission to this office as to enable this office further necessary action.

Yours faithfully,

14.1.1999

(STEPHEN HONGRAY)  
Deputy Accountant General(A&E)

Memo No. Estt(A&E)/2-24/SSC/97-98/

Dated, 08-01-99.

Copy to :-

The Regional Director(NER)  
Staff Selection Commission  
North East Regional Office  
Rumini Nagar, P.O. Assam Sachivalaya,  
Guwahati-781006, with reference to his letter  
No. SSCG-A-11011/73-98-Nom/24/4 dated 29-12-98.

Deputy Accountant General(A&E)

Attested  
Advocate

5

No. Estt(A&E)/2-24/SSC/97-98/2376

Dated : The 11th February, 1999.

To

The Director  
Survey of India  
North Eastern Circle  
Shillong - 793001.

Sub :- Request for returning of dossiers of Akhtar  
Hussain, Roll No. 4412757, Rank No. 14/SLY/0007/02

Sir,

In inviting a reference to this office letter No. (A&E),  
2-24/SSC/97-98 dated 0-1-99 resting with you, I am to state  
that the information called for has not yet been received till  
date.

You are, therefore, requested to expedite the matter  
so as to avoid legal complications.

Attested  
*[Signature]*  
Advocate

Yours faithfully,

*[Signature]*  
(STEPHEN HONGRAT)  
Deputy Accountant General

No. C-131/17-Y-9

SURVEY OF INDIA  
NORTH EASTERN CIRCLE OFFICE  
POST BOX NO. 89  
SHILLONG- 793 001 (MEGHALAYA)

Date: 13th April, 1999

To

✓  
The Accountant General  
Manipur, Imphal- 795 001

Sub: RETURNING OF DOSSIER OF AKHTAR HUSSAIN, LDC RECEIVED FROM STAFF SELECTION COMMISSION, GUWAHATI.

Ref: Your telephonic discussion with the undersigned on date.

Sir,

Dossier of Shri Akhtar Hussain, LDC of this office can not be sent to you since the individual has filed a petition in the Imphal Bench of Guwahati High Court regarding his station of initial appointment i.e. at Survey of India, Shillong. At present we are in process of preparing a counter affidavit in this particular case. Your attention is also invited to SSC, Guwahati's letter No. SSCG.A-11011/73/98-Nom/Vol-III/208 dt 2/3 Feb 99 addressed to this office with copy to DAG, Manipur amongst other.

Your faithfully,

*B. Bandopadhyay*

( B Bandopadhyay )

Director, North Eastern Circle.

Copy to:

- ✓ 1. The Regional Director (NER), Staff Selection Commission w.r.t. his letter No. SSCG.A-11011/73/98-Nom/Vol-III/208 dt 2/3 Feb 99 addressed to this office with copy to DAG, Manipur amongst other: If Shri Akhtar Hussain is withdrawn from our strength and a replacement is provided to us we can send his dossier to you.
2. Shri B.D. Ray, Under Secretary (P&P), Staff Selection Commission, Block No. 12, CGO Complex, Lodhi Road, New Delhi- 110 003 for information.

*Attested*  
*[Signature]*  
*Advocate*

Director, North Eastern Circle.

Central Administrative Tribunal  
2 MAR 2001  
Guwahati Bench

-41-

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH :: GUWAHATI.

53  
B.C. Pathak (2/8/2001)  
Addl. Central Govt. Standing Counsellor  
Central Administrative Tribunal  
Guwahati Bench : Guwahati

O/A No. 81/2000.

Md. Akhtar Hussain ... Applicant.

- VS -

Union of India and Others,

... Respondents.

( Written statements filed by the Respondents  
No. 1 to 4 ).

1, 2, 24

The written statements of the aforesaid  
Respondents are as follows :-

1. That the copy of the O/A No. 81/2000  
( referred to as " application " ) has been served  
on the respondents. The respondents have gone through  
the said application and understood the contents  
thereof. The interest of the answering respondents  
being common and similar. The common written statements  
have been filed with all of them.
2. That with regard to the statements made in  
paragraph 1, 2, 3, 4.1 to 4.6 of the application, the  
answering respondents state that all these being  
matter of records are limited to such records and  
hence they have no comments.

Contd...2.

- 42 - 54

3. That with regard to the statements made in paragraph 4.7 of the application, the answering respondents state that in the instant case, Survey of India has not picked up any name from the list of successful candidates of Staff Selection Commission, but has placed the demand to Regional Director, SSC for sponsoring names of successful candidates, since there were vacancies of Clerk Lower Division and ~~zkangwika~~ accordingly the SSC sponsored the name of the petitioner alongwith others for appointment against the vacant post of Clerk Lower Division in the Survey of India and therefore the appointment letter was sent to the petitioner by respondent No.3. Nomination letter of Staff Selection Commission sponsoring the name of the applicant alongwith others is enclosed as Annexure - R<sub>1</sub>.

4. That with regard to statements made in paragraph 4.8 of the application, the answering respondents state that the respondent No. 5 Accountant General, ( A & E ) Manipur returned the dossier stating that they cannot accomodate more than two candidates as there was no vacancy. That being the position, the answering respondents had no knowledge about the vacancy position of the respondent No. 5 which is completely departmental. The position of the present vacancy is also not known to the answering respondents.

Contd...3.

43  
55

5. That with regard to the statement made in paragraph 4.9 to 4.12 of the application, the answering respondents have no comments.

6. That with regard to the statements made in paragraph 4.13 of the application, the answering respondents state that the respondent No. 5 in reply to the letter dated 16.11.98 vide their letter dated 23.12.98 decided to review the matter of the applicant only but stating nothing subsequently about accommodating the applicant. The respondent NO. 5 also failed to explain the reasons asked for in the letter dated 16.11.98 for returning the dossier of the candidate securing higher rank and accomodating the candidate securing lower rank which violated the very purpose of bringing the merit list. As the petitioner has already been ~~intitiated~~ to Survey of India, Shillong ( respondent No. 3 ) and he has already joined and working in that office, the respondent NO. 5 vide their office letter dated 28.12.98 asked him to contact that office for the matter. In view of what is stated above and in view of the fact that the case was prejudiced, the respondent No. 3 vide letter dated 2/3.2.99 not to send the dossier to respondent NO. 4 but send the dossier to respondent No. 5 after obtaining specific

Contd...4.



44  
56

undertaking from the respondent No. 5 that the applicant will be accomodated after obtaining and undertaking.

7. That with regard to the statements made in paragraph No. 4.14 of the application, the answering respondents state that the respondent No.5 vide letter dated 13.4.99 that the dossier of the applicant could not sent to them as the same was necessary to prepare affidavit in reply, in connection with the writ petition pending before Hon'ble Gauhati High Court, Imphal Bench and also stated that in case, the <sup>applicant</sup> ~~applicant~~ is withdrawn from the answering respondent, he could only be allowed to be withdrawn if a replacement/substitute is provided. *At that point of time no candidate was available to provide replacement to the Swevey of India (Respondent No.4)*

8. That with regard to the statements made in paragraph 4.15 and 4.16 of the application, the answering respondent have no comments.

9. That with regard to the statements made in paragraph 5.1 to 5.6 of the application, showing the various grounds and leval provision, the answering respondents state that those grounds are in no way connected with the answering respondent. Hence, the answering respondents have no comments.

95  
ST

10. That with regard to the statements made in paragraph 6 and 7 of the application, the answering respondents also have no comments to make.

11. That with regard to the statements made in paragraph 8.1, 8.2 and 9 of the application, the answering respondents state that the relief sought for relates to the respondent No. 5 alone. Hence, this answering respondents have nothing to say in this regard.

In the premises aforesaid, it is, therefore prayed that Your Lordships would be pleased to hear the parties, peruse the records and after hearing the parties and perusing the records, shall further be pleased to dismissed the application with cost and/or pass such order that Your Lordships may deem fit and proper.

Verification... 6.

9b  
5B

V E R I F I C A T I O N

I, Shri B. Borah,  
presently working as Accounts Officer being  
competent and duly authorised to sign this  
verification, do hereby solemnly affirm and  
state that the statements made in paragraph  
1, 2, 4 to 11. are true to my knowledge  
and belief, those made in paragraph 3  
being matter of records are true to my information  
derived therefrom and the rest are my humble  
submission before this Hon'ble Tribunal. I have  
not suppressed/concealed any materials/informations  
from this Hon'ble Tribunal.

And I sign this verification on this 1st  
day of March, 2000 at Guwahati.



Deponent.  
**( B. BORAH )**  
**Accounts Officer**  
**Staff Selection Commission (SSC)**  
**Government of India.**  
**Guwahati-781004.**

BY SPEED POST.

7

ANNEXURE R  
A 023378  
51 (7)



सत्यमेव जयते

भारत सरकार  
GOVERNMENT OF INDIA

कर्मचारी चयन आयोग

STAFF SELECTION COMMISSION

कर्मिक एवं प्रशिक्षण विभाग

DEPARTMENT OF PERSONNEL & TRAINING

कर्मिक, लोक शिकायत तथा पेंशन मन्त्रालय

M/o Personnel, Public Grievances & Pensions

क्षेत्रीय कार्यालय

North Eastern Regional Office

Regional Office

Sachivalaya, Guwahati-781006.

P.K. Gupta, Brigadier

Director,  
Survey of India,  
North Eastern Circle,  
Post Box No. 89,  
Shillong-793001 (Assam).

क्र. नं. ....  
Serial No. ....

गोपनीय  
CONFIDENTIAL

फाइल नं. 98-...  
File No. ... 11/1408

दिनांक  
Dated: 28.07.98

विषय : परीक्षा 19

नियुक्ति के लिए सिफारिश किए गए उम्मीदवारों का नामांकन

SUBJECT: **Post. of Clerks'** Examination. 198.

Nomination of candidates recommended for appointment.

संदर्भ : पत्र सं. .... दिनांक .....

पद ..... वेतनमान .....

REF: Letter No. **CI-2717/4-B-4** Dated: **23.07.98.**

Post: **Clerks'** Scale Rs. **3050-4590 (Incl. Load)**

महोदय/महोदया,  
Sir/Madam,

आपके संदर्भित पत्र के संदर्भ में कथित पद के लिये

अनारक्षित ..... अ० जा० ..... अ० ज० जा० ..... अ० पि० व० .....

तथा ..... भूतपूर्व सैनिक उम्मीदवारों को आपकी आवश्यकता पूरी करने के लिए

में ..... उम्मीदवारों के डोजियर, जिनमें उनके मूल आवेदन पत्र (अनुबन्ध 1)

सम्बद्ध दस्तावेज (अनुबन्ध 1) (एम्ब्लाड शीट के, पृष्ठ सं. .... से ..... तक) आपके पास रखा हुआ है।

और उम्मीदवार अनारक्षित ..... अ० जा० ..... अ० ज० जा० ..... अ० पि० व० ..... भूते

..... शांति ..... उपलब्ध हो जाएंगे, आपकी शेष रिक्तियों के लिए उन्हें नामित किया जाएगा।

With reference to your letter referred to above, I am sending herewith the dossiers, containing the original application(s)

and other relevant document(s), of **5 (Five)** candidates (Annexure D Embossed Sheet

of Page 1 to **01** against your requirement of UR **03** SC **02**

ST **01** OBC **01** Ex-S **02** PH **02** for the same

The remaining candidates i.e. UR ..... SC ..... ST ..... OBC ..... Ex-S ..... PH

will be nominated as and when they become available.

7c

ये नियुक्तियां केवल लम्बे समय से चली आ रही रिक्तियों पर ही की जानी है। नियुक्ति-प्रस्ताव अथवा नियुक्ति-पत्र आदेश में "तदर्थ" शब्द का इस्तेमाल नहीं किया जाना चाहिए।

THE APPOINTMENTS ARE TO BE MADE ONLY AGAINST LONG TERM VACANCIES. THE TERM "AD-HOC" SHOULD NOT BE USED EITHER IN THE OFFER OF APPOINTMENT OR IN THE APPOINTMENT LETTER/ORDER.

2. (क) इस पत्र द्वारा नामित किए गए उम्मीदवारों को नियुक्ति प्रस्ताव इस पत्र-प्राप्ति की तारीख से 2 महीने के अन्दर जारी कर दिया जाना चाहिये, वरना उम्मीदवारों को नियुक्ति प्रस्ताव न भेजने के कारण बताते हुए उनके डोजियर तत्काल इस कार्यालय को वापिस भेज दिए जाएं।

(a) Offer of appointment to the candidates nominated through this letter, should be issued within 2 months from the date of receipt of this letter failing which the dossiers(s) should be returned to this office forth with stating the reasons for not sending the offer of appointment to the candidate(s).

(ख) यदि कोई नियुक्ति-प्रस्ताव 2 महीने की अवधि के अन्दर किसी नामित उम्मीदवार को भेजा गया हो, परन्तु वह उसके द्वारा अस्वीकार कर दिया गया हो तो उसका डोजियर उसके उत्तर सहित, इस कार्यालय को भेज दिया जाए।

(b) Where the offer of appointment has been sent to the nominated candidate within a period of 2 months and it has been declined by him/her, the dossier should be returned to this office adding a reply received from the candidate in the dossier.

(ग) यदि कोई नियुक्ति-प्रस्ताव किसी उम्मीदवार को 2 महीने की अवधि के अन्दर भेजा गया हो, परन्तु उम्मीदवार ने पद-ग्रहण हेतु कुछ और समय मांगा हो, तो प्रथम नियुक्ति प्रस्ताव की तारीख से अधिकतम 9 महीने की अवधि तक का समय उसे दिया जा सकता है। परन्तु उसके बाद उस नियुक्ति-प्रस्ताव को रद्द माना जाएगा।

(c) In case where the offer of appointment has been sent to the candidate within a period of 2 months and the candidate has sought extension of time of joining the post, the same may be granted upto a period not exceeding 9 months reckoned from the date of initial offer of appointment whereafter the offer of appointment would be deemed to have lapsed.

(घ) जब किसी उम्मीदवार को नियुक्ति (आई०सी०ई०पी०ओ० और परीक्षक) का प्रस्ताव दिया जाता है, तो उम्मीदवार या तो उत्तर नहीं देता या कार्यभार सम्भालने के लिए (शारीरिक परीक्षा देने से) मना कर देता है तो उसकी उम्मीदवारी रद्द करने के बारे में उम्मीदवार को सूचित करने वाला पत्र औपचारिक रूप से भेजा जाए और आयोग को डोजियर वापस करने से पहले उसकी प्रति डोजियर के भी रखी जाए।

(d) When a candidate who has been offered an appointment (called for physical test in the case of ICE, P.O. & Examiners) either does not respond to the offer or refuses to join duty (attend P.T.), a formal communication intimating the candidate about cancellation of his/her candidature MUST invariably be sent and a copy thereof placed in the dossier before sending the dossier back to the Commission.

3. अर्थात् लिपिक और आशुलिपिक के पदों के लिए उम्मीदवारों ने तत्सम्बन्धी परीक्षा के लिए निर्धारित मानक के अनुसार टाइपराइटिंग की परीक्षा/आशुलिपि की परीक्षा पास कर ली है। इसी प्रकार अन्य पदों के लिए उम्मीदवारों का पदों के लिए भर्ती नियमों के अनुसार चयन प्रक्रिया पूरा करने के उपरान्त चयन किया गया है। अतः इस पत्र के माध्यम से प्रायोजित किये जा रहे उम्मीदवारों से नियुक्ति के प्रयोजनार्थ उपयोक्ता कार्यालय द्वारा किसी अन्य परीक्षण/परीक्षा (लिखित या अन्यथा रूप से) साक्षात्कार आदि लेने की आवश्यकता नहीं है।

The candidates for the posts of LDCs and Stenographers have qualified in the Typewriting Test/Shorthand Test as per the standard prescribed for the respective examination. Similarly, candidates for other posts, have been selected after completing the selection process as per Recruitment Rules for the posts. Therefore, the candidates being sponsored through this letter need not be asked to appear for any other tests/examinations (written or otherwise)/interview etc. by the use office for the purpose of appointment.

4. उम्मीदवारों को नियुक्ति प्रस्ताव भेजने से पहले लागू नियमादेशों के अनुसार जो अन्य औपचारिकताएं पूरी की जानी हैं, उन्हें कृपया इस पत्र के अनुबन्ध-II में देख लिया जाए।

The other formalities which are required to be undertaken in accordance with the rules and orders in force in this regard before sending an offer of appointment to the candidates may kindly be seen at Annexure-II of this letter.

क्र सं 023378

Serial No. ....

अनुबन्ध I  
ANNEXURE I

61  
48

(यह शीट तभी मान्य है जब नीचे दिये गये स्थान पर हस्ताक्षर हों तथा ऐम्ब्रास की सील भी लगी हो)  
(This sheet is valid if duly authenticated by the signature and embossed seal at space provided)

कर्मचारी चयन आयोग  
STAFF SELECTION COMMISSION

परीक्षा के परिणाम पर नामित किए गए

उम्मीदवारों की सूची (कुल ..... अनारक्षित ..... अं जा० .....  
ज० जा० ..... अं पि० व० ..... भू० सै० ..... शा० वि०).....

List of candidates nominated (Total 03 ..... UR ..... 03 ..... SC ..... X ..... ST .....  
01 ..... 02 ..... EX-S ..... X ..... PH ..... X ..... ) on the results of  
Exam. 19 84

Exctt. of Clerks

क्रम सं० Sl. No.	उम्मीदवार का नाम व श्रेणी Name of the Candidate and Category	रोल नं० Roll No.	रैंक नं० Rank No.	अभ्युक्तिया Remarks
1.	KHONDONSHANG HONGSHA (ST),	4411193	14/CLY/0001/Y3	
2.	MULAGAFKA MAHESH (OBC),	6083818	13/CLY/0080/Y6	
3.	MR. AKHAR HOSSAIN (OBC),	4412757	14/CLY/0032/Y0	Qualified as General. (UR).
4.	AJIT KUNAR SINGH (UR),	3250162	15/CLY/0014/Y0	
5.	PIJUSH GHOSH (UR),	3035269	14/CLY/0004/Y0	

दोसियरों की संख्या  
No. of Dossiers

शब्दों में 05. (Five).  
In Words  
अंकों में 05.  
In Figures

(क्षेत्रीय निदेशक/अवर सचिव)  
(Regional Director/Under Secretary)  
(H. Borgohain)  
Regional Director  
Staff Selection Commission (RRB)  
GUWAHATI

ऐम्ब्रास सील  
Embossed Seal

5. इस बात को विशेष रूप से नोट कर लिया जाए कि डोजियर तथा नामांकन पत्र तभी प्रामाणिक माने जाएंगे, यदि संलग्न डोजियर में उम्मीदवार के फोटो तथा इस पत्र के प्रत्येक पृष्ठ पर आयोग की विशेष मोहर ऐम्बास की हुई होगी। इसलिए कोई अन्य कार्रवाई करने से पहले आप कृपया यह सुनिश्चित कर लें कि डोजियर में उम्मीदवार का फोटो तथा इस नामांकन-पत्र का प्रत्येक पृष्ठ बाकायदा ऐम्बास किया हुआ है, और आप उसमें कोई विसंगति महसूस करें तो बिना किसी विलम्ब के यह मामला आयोग के पास भेज दें। डोजियर आयोग को वापिस भेजने के समय इस बात का ध्यान रखा जाए कि डोजियर उसी अधिकारी के हस्ताक्षर से भेजा जाए जिस अधिकारी को वह/वे डोजियर भेजा गया था/भेजे गये थे। उस अधिकारी को अपने पत्र के साथ लौटाए डोजियरों की सूची पर भी हस्ताक्षर कर देने चाहिए।

It may specially be noted that the dossier and his nomination letter shall be deemed to be authentic only if the photograph of the candidate in the enclosed dossier and each page of this letter is EMBOSSED with the special stamp of the Commission. Before taking any further action, you are therefore, requested to please ensure that the photograph of the candidate in the dossier and each page of Annexure I and the last page of this nomination letter is duly embossed. In case, you feel that there is any discrepancy, the matter may be referred to the Commission without any delay. While returning the dossier (s) to the Commission it shall be ensured that the dossier(s) is/are returned under the signature of the officer to whom the same were sent in your office. He should also sign the list of dossier (s) which is/are returned with his letter


6. नियुक्ति पत्र की प्रति अधोहस्ताक्षरी को भेजी जाए।

A copy of the appointment letter may be sent to the undersigned.

7. साथ ही इस बात की भी जांच कर ली जाए कि नामित अभ्यर्थी की फोटो और नामांकन पत्र पर हस्ताक्षरकर्ता द्वारा ही हस्ताक्षर किए गए हैं तथा नामांकन पत्र के हस्ताक्षर और फोटो पर किए गए हस्ताक्षर दिनांक.....के पत्र सं०.....के तहत भेजे गए नमूने के हस्ताक्षर के साथ मेल खाते हैं। नामांकन पत्र पर आयोग का प्रतीक चिन्ह भी पूरा अंकित होना चाहिए।

Further it may be checked that photograph of the nominated candidate has been signed by the signatory of the nomination letter and that the signature on the nomination letter and on the photograph tally with the specimen signatures sent earlier through letter No..... dated..... Nomination letter should also contain water-mark of the logo of the Commission.

भवदीय  
Yours faithfully

  
(क्षेत्रीय निदेशक/अवर सचिव)  
(Regional Director/Under Secretary)  
(M. Borghatn)  
Regional Director  
Staff Selection Commission (NER)  
BOWANAS

Encls : Annexures I & II

ऐम्बास सील  
Embossed Seal





84 12  
However, in the case of candidates nominated against vacancies reserved for SC/ST/OBC/PH/Ex-Servicemen etc. categories, the merit order of the particular category only need to be taken into account.

IV. उम्मीदवारों की वरिष्ठता परीक्षा में उनके रैंक के आधार पर निश्चित की जानी चाहिए न कि उनके पद-ग्रहण की तारीखों के आधार पर। किसी परीक्षा विशेष की यदि कोई आरक्षण-सूची हुई, तो उससे नामित किए गए सब उम्मीदवार उसी परीक्षा की मुख्य सूची से नामित किए गए उम्मीदवारों से कनिष्ठ होंगे। इसको सुलभ बनाने के लिए आरक्षण सूची के उम्मीदवारों की रैंक सं० से पहले "आर० एल०" उपसर्ग लगाया गया है।

The seniority of the candidate should be fixed on the basis of the ranks of the candidate in the Examination and not on the basis of their dates of joining. The candidates nominated from the Reserve List, if any, of a particular examination will be en bloc junior to those nominated from the main list of the examination. To facilitate this the rank number of the Reserved List candidates are given the prefix of "RL".

V. नियुक्ति प्रस्ताव केवल रजिस्ट्री डाक द्वारा ही भेजे जाने चाहिए। यदि कोई पत्र डाक प्राधिकारियों द्वारा वितरित किए बगैर वापस भेज दिए जाते हैं, तो डाक प्राधिकारियों की अभ्युक्तियों वाले लिफाफों समेत आप उन पत्रों को अपने रिकार्ड के लिए रख लें। ऐसे मामलों में, नियुक्ति-प्रस्ताव पहले जिस पते पर भेजा गया हो, यदि वह पता उम्मीदवार के स्थायी पते से भिन्न हो, तो उस नियुक्ति-प्रस्ताव की प्रति उसके स्थायी पते पर भेजी जानी चाहिए। ऐसे उम्मीदवारों के डोजियर तभी इस कार्यालय को लौटाए जाए, यदि दूसरा पत्र भी बिना वितरित हुए वापस लौट आए।

The offer of appointment should be sent only by Registered post. If the letters are returned by the postal authorities undelivered, the letters along with the envelopes containing remarks, by the postal authorities should be retained for your record. In such cases, a copy of the offer of appointment should be sent to the permanent address of the candidates, if it is different from that of the initial mailing address. The dossiers of such candidates should be returned to this office only if the second letter is also returned undelivered.

VI. नियुक्ति-प्रस्ताव का उत्तर देने के लिए उसके जारी होने की तारीख से कम से कम तीन सप्ताह का समय उम्मीदवारों को दिया जाना चाहिए।

At least three weeks time from the date of issue of the offer of appointment should be given to candidates to respond to the offer of appointment.

VII. भूतपूर्व सैनिकों के लिए आरक्षित रिक्तियों के प्रति नामित किए गए सामान्य श्रेणी के उम्मीदवारों की नियुक्ति उन आरक्षित रिक्तियों के प्रति की जाए जिनके लिए आहर्ता प्राप्त भूतपूर्व सैनिक उम्मीदवारों की उपलब्धि न होने के कारण नामांकन किया गया है। ऐसी नियुक्तियां सरकारी आदेशों के अनुरूप हैं।

The General Category candidates nominated against the vacancies for Ex-Servicemen may be appointed against those reserved vacancies as the nomination has been done due to non-availability of qualified Ex-servicemen candidates and such appointments are permissible under the rules.

VIII. यदि कोई उम्मीदवार नियुक्ति के प्रस्ताव को अस्वीकार कर देता है या कार्यभार के लिए रिपोर्ट नहीं करता है या (पंजीकृत डाक से) स्मारक देने के उपरांत भी कोई उत्तर नहीं देता है तो नियुक्ति का प्रस्ताव औपचारिक रूप से रद्द कर देना चाहिए और उम्मीदवार को तदनुसार सूचित किया जाना चाहिए। बाद में, ऐसे उम्मीदवारों का फाइल (डोजियर) नियुक्ति के प्रस्ताव, उसके बाद दिए गए अनुस्मारक और नियुक्ति के प्रस्ताव को रद्द करने के ज्ञापन प्रत्येक की एक प्रति उसमें लगाकर आयोग को वापस कर दी जाए।

If any candidate declines the offer of appointment, or fails to report for duty, or there is no response from him/her, even after a reminder (through registered post), the offer of appointment should formally be cancelled and the candidate informed accordingly. The dossier of such a candidate may thereafter be returned to the Commission after placing therein a copy each of the offer of appointment, subsequent reminder and the memorandum of cancellation of the offer of appointment.

IX. "नियोक्ता कार्यालय (नियोक्ता) को अभ्यर्थियों से उनके कार्यभार ग्रहण करने के समय पंजीकरण पत्रक (एक्स-10) प्राप्त करना चाहिये। तत्पश्चात् उसे उस रोजगार कार्यालय को जहां अभ्यर्थी पंजीकृत हैं, उसके पंजीकरण को निरस्त करने के लिए अग्रेषित करना चाहिये।" The user office (employer) should collect the Registration Card (X-10) from the candidates at the time of their joining duty. Thereafter the same may be forwarded to the Employment Exchange where the candidate is registered for cancellation of his/her registration.